

Rules of Executive Business

(As Amended upto 75th Amendment alongwith Notification dt. 13.08.2021)



GOVERNMENT OF TRIPURA

**THE RULES OF EXECUTIVE BUSINESS
OF THE GOVERNMENT
OF THE
STATE OF TRIPURA, 1972**

**GENERAL ADMINISTRATION (CONFIDENTIAL & CABINET) DEPARTMENT
CIVIL SECRETARIAT, TRIPURA,
AGARTALA.**

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GOVERNMENT OF TRIPURA
GENERAL ADMINISTRATION (CONFIDENTIAL AND CABINET)
DEPARTMENT.

O R D E R

Agartala, the 14th March, 1972.

No.F.3 (2)-CAB/ 72 – In exercise of the powers conferred by clauses (2) and (3) of Article 166 of the Constitution of India and in super-session of all the previous rules and orders on the subject the Governor of Tripura is pleased to make the following Rules, namely: -

1. These Rules may be called the Rules of Executive Business of the Government of the State of Tripura, 1972.
2. In these Rules unless the context otherwise requires –
 - (a) **“Article”** means an Article of the Constitution of India;
 - (b) **“Council”** means the Council of Ministers constituted under Article 163; (and includes a Committee of the Council);
 - 1[(c) **“Secretary”** means a Secretary to the Government of the State and includes an Additional Secretary, a Joint Secretary, a Deputy Secretary, an Under Secretary and an Assistant Secretary.]
 - (d) **“Schedule”** means the Schedule appended to these Rules;
 - (e) **“Case”** includes the papers under consideration and all other papers and notes connected therewith;
 - (f) **“Government”** means the Government of Tripura
3. The General Clauses Act, 1897, applies for the interpretation of these Rules as it applies for the interpretation of a Central Act.

PART – I ALLOCATION AND DISPOSAL OF BUSINESS.

4. The business of the Government shall be transacted in the Departments specified in the First Schedule, and shall be classified and distributed between those Departments as laid down therein.
5. The Governor shall on the advice of the Chief Minister allot among the Ministers the business of the Government by assigning one or more Departments to the charge of a Minister;

Provided that nothing in this Rule shall prevent the assigning of one Department to the charge of more than one Minister.

6. Each Department of the Secretariat shall consist of the Secretary to the Government, who shall be official head of that Department, and of such other officers and servants subordinate to him as the State Government may determine:

Provided that –

- (a) More than one Department may be placed in charge of the same Secretary;
- (b) The work of a Department may be divided between two or more Secretaries.

7. The Council shall be collectively responsible for all executive orders issued in the name of the Governor in accordance with these Rules, whether such orders are authorized by an individual Minister on a matter appertaining to his portfolio or as the result of discussion at a meeting of the Council, or howsoever otherwise.

8. Subject to the orders of the Chief Minister under Rule 14, all cases referred to in the Second Schedule to these Rules shall be brought before the Council in accordance with the provisions of the Rules contained in **Part II**:

Provided that no case in regard to which the Finance Department is required to be consulted under Rule 10 shall, save in exceptional circumstances under the directions of the Chief Minister, be discussed by the Council unless the Finance Minister has had opportunity for its consideration.

9. Without prejudice to the provisions of Rule 7, the Minister in charge of a Department shall be primarily responsible for the disposal of the business appertaining to that Department.

10. (1) No Department shall without previous consultation with the Finance Department authorize any orders (other than orders pursuant to any general delegation made by the Finance Department) which –

(a) either immediately or by their repercussion, will affect the finances of the State. or which, in particular :

(i) involve any grant of land or assignment of revenue or concession, grant, lease or license of mineral or forest rights or a right to water power or any easement or privilege in respect of such concession; or

(ii) in any way involve any relinquishment of revenue ; or

(b) relate to the number of grading or cadre of posts or the emoluments or other conditions of service or post.

(2) No proposal which requires the previous consultation of the Finance Department under this Rule but in which the Finance Department has not concurred, may be proceeded with unless a decision to that effect has been taken by the Council.

(3) No re-appropriation shall be made by any Department other than the Finance Department except in accordance with such general delegation as the Finance Department may have made.

[(4) Every order of a department conveying a sanction to be enforced in audit shall be communicated to the audit authorities by the sanctioning authority direct;

Provided that where the sanction is in respect of a matter which is not covered by powers delegated to the Department under rules approved by the Finance Department, the number and date of communication conveying the concurrence of the Finance Department shall be indicated in the sanction, and a copy of the sanction shall be endorsed to the Finance Department.]

(5) Nothing in this Rule shall be construed as authorizing any Department, including the Finance Department, to make re-appropriations from one grant specified in the Appropriation Act to another such grant.

11. All orders or instruments made or executed by or on behalf of the Government of the State shall be expressed to be made or executed in the name of Governor.

1[12. Every order or instruments of the Government of the State shall be signed either by a Secretary, an Additional Secretary, a Joint Secretary, a Deputy Secretary, an Under Secretary or an Assistant Secretary or such other officer as may be specially empowered in that behalf and such signature shall be deemed to be the proper authentication of such order or instrument.]

PART -II - PROCEDURE OF THE COUNCIL.

13. The Chief Secretary, or such other officer as the Chief Minister may appoint, shall be the Secretary to the Council.

14. All cases referred to in the Second Schedule shall be submitted to the Chief Minister after consideration by the Minister in charge, with a view to obtaining his orders for circulation of the case under Rule 15 or for bringing it up for consideration at a meeting of the Council.

15. (1) The Chief Minister may direct that any case referred to in the Second Schedule may, instead of being brought up for discussion at a meeting of the Council, be circulated to the Ministers for opinion, and if all the Ministers are unanimous and the Chief Minister thinks that a discussion at a meeting of the Council is unnecessary, the case shall be decided without such discussion. If the Ministers are not unanimous or if the Chief Minister thinks that a discussion at a meeting is necessary, the case shall be discussed at a meeting of the Council.

(2) If it is decided to circulate any case to the Ministers, copies of all papers relating to such cases which are circulated among Ministers shall simultaneously be sent to the Governor.

16. (1) In cases which are circulated for opinion under Rule 15, the Chief Minister may direct, if the matter be urgent, that if any Minister fails to communicate his opinion to the Secretary to the Council by a date to be specified by him in the Memorandum for circulation, it shall be assumed that he has accepted the recommendations contained therein.

(2) If the Ministers have accepted the recommendations contained in the Memorandum for circulation or the date by which they were required to communicate their opinion has expired, the Secretary to the Council shall

submit the case to the Chief Minister. If the Chief Minister accepts the recommendations and if he has no observation to make, he shall return the case to the Secretary to the Council who will pass it on to the Secretary concerned who will thereafter take steps to issue the necessary orders.



17. When it has been decided to bring a case before the Council, the Department to which the case belongs shall, unless the Chief Minister otherwise directs, prepare a Memorandum indicating with sufficient precision the salient facts of the case and the points for decision. Such Memorandum and such other papers as are necessary to enable the case to be disposed of shall be circulated to the Ministers. Copies of the Memorandum and other papers shall at the same time be sent to the Governor.

18. In cases which concern more Ministers than one the Ministers shall attempt by previous discussion to arrive at an agreement. If an agreement is reached, the Memorandum referred to in Rule 16 or 17 shall contain the joint recommendations of the Ministers; and if no agreement is reached the Memorandum shall state the points of difference and the recommendations of each of the Ministers concerned.

19. (1) The Council shall meet at such place and time as the Chief Minister may direct.

(2) After an agenda paper showing the cases to be discussed at a meeting of the Council has been approved by the Chief Minister, copies thereof, together with copies of such Memoranda as have not been circulated under Rule 17, shall be sent by the Secretary to the Council to the Chief Minister and other Ministers so as to reach them two clear days before the date of such meeting. The Chief Minister may, in the case of emergency, curtail the said period of two days. Copies of the agenda and the Memoranda shall at the same time be sent to the Governor.

(3) Except with the permission of the Chief Minister no case shall be placed on the agenda of a meeting unless papers relating thereto have been circulated as required by Rule 17.

(4) If any Minister is on tour the agenda paper shall be forwarded to the Secretary in the Department concerned who, if he considers that the discussion of any case should await the return of the Minister, may request

the Secretary to take the orders of the Chief Minister for postponement of the discussion of the case until the return of the Minister.

(5) The Chief Minister or, in his absence, any other Minister nominated by him shall preside at a meeting of the Council.

(6) The Secretary of a Department concerned with the case shall attend the meeting unless his presence is excused by the Chief Minister.

(7) The Secretary to the Council shall attend all the meetings of the Council and shall prepare a record of the decisions. He shall forward a copy of such record to each of the Ministers including the Chief Minister and to the Governor.

20. (1) When a case has been decided by the Council after discussion at a meeting, the Minister concerned shall take action to give effect to the decision. If, however, any deviation is proposed to be made from that decision, the case shall be submitted to the Chief Minister by the Minister concerned and further action on it will be taken according to any directions of the Chief Minister. The Secretary in Department concerned will in each such case cause to be supplied to the Secretary to the Council such documents as the latter may require to enable him to maintain his record of the case.

(2) The decision of the Council relating to each case shall be separately recorded and after approval by the Chief Minister or any other Minister presiding, shall be placed with the record of the case. An advance copy of the draft of the decision and also of the approved draft shall be sent to the Governor.

1[20.A. (i) The Chief Minister may form Standing Committees of the Council, if he considers it necessary so to do and assign them specific functions. He may from time to time, add to or reduce the number of such Committees or modify the functions assigned to them.

(ii) Each Standing Committee shall consist of such Ministers as the Chief Minister may from time to time specify.

(iii) Notwithstanding anything contained in the Rule 14, the Standing Committee shall have the power to consider and

take decisions on matters falling within its functions either *suo moto* or on a reference to it by the Minister concerned or the Chief Minister, and any decision so taken shall be placed before the Council for information at the earliest opportunity.

Provided that, if in view of the importance of a particular case, the Standing Committee or the Chief Minister so directs, the case shall be submitted for consideration at the meeting of the Council.

(iv) No proposal which required previous consultation with the Finance Department under Rule 10 shall be considered by the Standing Committee without obtaining views of the Finance Department thereon. Where the Finance Department has not concurred in the proposal, the Standing Committee shall take a decision thereon at a meeting after giving Finance Secretary or his representative an opportunity of placing the views of the Finance Department at the meeting.

(v) Any decision taken by the Standing Committee may be reviewed by the Council]

[20.B. The Chief Secretary shall monitor and coordinate implementation of all decisions taken by the Council of Ministers and the Standing Committee(s) and arrange to lay before the Council a Status Report, as far as possible, once in each quarter.]

PART - III - DEPARTMENTAL DISPOSAL OF BUSINESS

A - GENERAL

21. Except as otherwise provided by any other Rules, cases shall ordinarily be disposed of by or under the Authority of the Minister - in-charge who may by means of standing orders give such directions as he thinks fit for the disposal of cases in the Department. Copies of such standing orders shall be sent to the Governor and the Chief Minister.

22. Each Minister shall by means of standing orders arrange with the Secretary of the Department what matters or classes of matters are to be brought to his personal notice. Copies of such standing orders shall be sent to the Governor and the Chief Minister.

23. Except as otherwise provided herein cases shall be submitted by the Secretary in the Department to which the case belongs to the Minister - in-charge.

24. Every Monday the Secretary shall submit to the Minister in-charge a statement showing particulars of cases disposed of in the Department by the Minister and the Secretary, respectively, during the preceding week. A copy of the said statement shall be simultaneously submitted also to the Chief Minister and to the Governor.

25. While the subject of a case concerns more than one Department no order shall be issued nor shall the case be laid before the Council until it has been considered by all the Department concerned unless the case is one of extreme urgency.

26. If the Departments concerned are not in agreement regarding the case dealt with under Rule 16, the Minister - in-charge of the Department may, if he wishes to proceed with the case, direct that the case be submitted to the Chief Minister for orders for laying the case before the Council.

27. (1) A Secretary may ask to see the papers in any Department other than the Finance Department and G.A. (A.R) Department if such papers are required for the disposal of a case in his Department.

(2) Such request shall be dealt with under the general or special orders of the Minister in- charge.

(3) A Minister may send for any paper from any Department for his information provided that, if he is of opinion that any further action should be taken on them, he shall communicate his views to the Minister in- charge of the Department concerned and, in case of disagreement, may submit the case to the Chief minister with a request that the matter be laid before the Council. No further notes shall be recorded in the case before the papers are so laid before the Council:

Provided that if the paper is of a secret nature, it shall be sent to the Minister only under the orders of the Minister-in-charge of the Department to which it belongs:

(4) (a) The Chief Secretary may, on the orders of the Chief Minister or of any Minister or of his own motion, ask to see papers relating to any case

in any Department and any such request by him shall be complied with by the Secretary of the Department concerned.

(b) The Chief Secretary may, after examination of the case, submit it for the orders of the Minister - in- charge or of the Chief Minister through the Minister - in- charge.

1[(5) The Chief Secretary shall coordinate and review activities of all Departments.

Cabinet Memoranda of all Departments should be routed through him to the Ministers and Chief Minister]

28. If a question arises as to the Department to which a case properly belongs, the matter shall be referred for the decision of the Chief Secretary who will, if necessary, obtain the orders of the Chief Minister.

29. All communications received from the Government of India (including those from the Prime Minister and other Minister of the Union), other than those of routine or unimportant character, shall, as soon as possible after receipt, be submitted by the Secretary to the Minister in-charge and to the Governor and the Chief Minister for information.

30. Any matter likely to bring the State Government into controversy with the Government of India or with any other State Government shall, as soon as the possibility of such a controversy is seen, be brought to the notice of the Governor and the Chief Minister and the Minister in-charge.

2[30.A. Disciplinary powers in respect of Gazetted Officers 2[who are not members of any Cadre Service, except Heads of Departments, shall be dealt with by the respective Department.]

3[30.B. *Proposals for minor penalty to a gazetted officer shall be submitted to the Minister-in-charge of the Department to which the officer belongs. If the gazetted officer is a member of cadre service then the proposal shall be submitted to the Chief Minister.*]

1. Inserted by the Thirty-fourth Amendment Rules, 1999.
 2. Inserted by the Forty first Amendment Rules, 2002.
 3. Inserted by the Forty - sixth Amendment Rules, 2004

31. (1) The following classes of cases shall be submitted to the Chief Minister before the issue of orders -

- (i) Proposals for the grant of pardons, reprieves, respites or remissions of punishment or for the suspension, remission or commutation of a sentence in pursuance of Article 161.
- (ii) Cases raising questions of policy and cases of administrative importance not already covered by the Second Schedule.
- (iii) Cases which affect or are likely to affect the peace and tranquility of the State.
- (iv) Cases which affect or are likely to affect the interests of Scheduled Castes, Scheduled Tribes and Backward Classes.
- (v) Cases which affect the relations of the State Government with the Government of India, any other State Government, the Supreme Court or the High Court.
- (vi) Constitution of an Advisory Board under Article 22(4) (a) for the detention of persons without trial.
- (vii) Proposals for a major penalty to a Gazetted Officer.
- (viii) Proposals for the appointment and posting of the following Officers: -
 - 1[(a) Chief Secretary/ Secretaries and Joint Secretaries of Departments of Government.
 - (b) Heads of Departments.
 - (c) Special Officers (e.g. Food Commissioner, Planning Officer etc.)
 - (d) District Judges.
 - (e) D.I.G. of Police.
 - (f) Deputy Commissioner or Collector.
 - (g) Superintendents of police.
 - (h) Superintending Engineers.
- (ix) Any communication from the Election Commission, especially with reference to its requirements as to staff and action proposed to be taken thereon.
- (x) Any proposal for the institution of a prosecution by Government against the advice tendered by the Law Department

- (xi) Any departure from these Rules which comes to the notice of the Chief Secretary or the Secretary of any Department.
- (xii) Appointment of the Chief Secretary.
- (xiii) Proposed Rules affecting the pay, allowances or pensions payable to or in respect of officers appointed by the Secretary of State.
- (xiv) Cases pertaining to the Governor's personal establishment and Governor's House matters.
- (xv) Proposals for the appointment of Chairman, Members and Secretary of the State Public Service Commission.
- (xvi) Cases relating to the application of Acts of Parliament or of the State Legislature to the Scheduled Areas; and
- (xvii) Cases pertaining to appeals against the orders of Appointing Authority issued under the provisions of Central Civil Services (Classification, Control & Appeal) Rules as applicable in Tripura, where the Governor is the appointing authority in relation to the Department concerned.

(2). The following classes of cases shall be submitted by the Chief Minister to the Governor before the issue of orders: -

- (i) Proposal for the grant of pardons, reprieves, respites or remissions of punishment or for the suspension, remission or commutation of a sentence in pursuance of Article 161.
- (ii) Cases raising questions of policy.
- (iii) Cases which affect or are likely to affect the peace and tranquility of the State.
- (iv) Cases which affect or are likely to affect the interests of Scheduled Castes, Scheduled Tribes and Backward Classes.
- (v) Cases which affect the relations of the State Government with the Government of India, any other State Government, the Supreme Court or the High Court.
- (vi) Cases pertaining to the Governor's personal establishment and Governor's House matters.
- (vii) Proposal for appointment of Chairman, Member and Secretary of the State Public Service Commission.
- (viii) Cases relating to the applications of Acts of Parliament or of the State legislature to the Scheduled Areas and the making of regulations for the peace and good Government of those areas.
- (ix) Any departure from these Rules which comes to the notice of the Chief Secretary or the Secretary of any Department.

- (x) Such other cases of administrative importance as the Chief Minister might consider necessary.
- (xi) Proposals for awarding punishment of dismissal or removal or compulsory retirement from service invoking the proviso (c) to Art. 311 (2) of the Constitution.
- (xii) Proposal for awarding of a major Penalty to any Gazetted Officer under Central Civil Services (Classification, Control and Appeal) Rules as applicable in Tripura.
- ¹(xiii) *Proposals for the appointment or removal of the Advocate General or for determining or varying the remuneration payable to him*.

32. Where in any case the Governor considers that any further action should be taken or that action should be taken otherwise than in accordance with the orders passed by the Minister in-charge, the Governor may require the case to be laid before the Council of Ministers for consideration whereupon the case shall be so laid:

Provided that the notes, minutes or comments of the Governor in any such case shall not be brought on the Secretariat record unless the Governor so directs.

33. The Chief Minister shall -

- (a) Cause to be furnished to the Governor such information relating to the administration of the affairs of the State and proposals for legislation as the Governor may call for; and
- (b) If the Governor so requires, submit for the consideration of the Council any matter on which a decision has been taken by a Minister but which has not been considered by the Council.

B- FINANCE DEPARTMENT.

34. The Finance Department shall be consulted before the issue of orders upon all proposals which affect the finances of the State and in particular-

- (a) Proposals to add any post or abolish any post from the public service or to vary the emolument of any post;
- (b) Proposals to sanction an allowance or special or personal pay for any post or class of posts or to any servant of the Government of the State;
- (c) Proposals involving abandonment of revenue or involving an expenditure for which no provision has been made in the Appropriation Act;

35. The views of the Finance Department shall be brought to the permanent record of the Department to which the case belongs and shall form part of the case.

36. The Finance Department may by general or special orders prescribe cases in which its assent may be presumed to have been given.

37. (1) The Finance Minister may call for any papers in a case in which any of the matters referred to in Rule 10 or Rule 34 is involved and the Department to whom the request is addressed shall supply the papers.

(2) On receipt of papers called for under Sub-rule (1), the Finance Minister may request that the papers with his note on them shall be submitted to the Council.

(3) The Finance Department may make rules to govern financial procedure in general in all Departments and the dealings of other Departments with the Finance Department.

C - LAW DEPARTMENT.

38. Except as hereinafter provided the Law Department is not, in respect of legislation, an originating or initiating Department and its proper function is to put into technical shape the projects of legislation of which the policy has been approved; and every proposal to initiate legislation shall be considered in, and if necessary transferred to, the department to which the subject matter of the legislation related and the necessity for legislation and all matters of substance to be embodied in the Bill shall be discussed and, subject to Rule 8, settled in such Department.

39. Proposal to initiate legislation shall be treated as a case and shall be disposed of accordingly;

Provided that the case shall not be submitted to the Chief Minister until the Department concerned has consulted the Law Department as to -

- (i) the need for the proposed legislation from a legal point of view;
- (ii) the competence of the State legislature to enact the measure proposed;
- (iii) the requirements of the Constitution as to obtaining the previous sanction of the President thereto; and
- (iv) the consistency of the proposed measures with the provisions of the Constitution, and in particular those relating to the Fundamental Rights.

40. If legislation is decided upon by the Minister in-charge the Department will, if the legislation involves expenditure from the Consolidated Fund of the State, prepare in consultation with the Finance Department, a financial memorandum. The papers shall then be sent to the Law Department requesting it to draft the Bill accordingly.

41. The Law Department shall thereafter prepare a Draft Bill and return the case to the Department concerned.

42. The Administrative Department will obtain the opinions of such officers and bodies, as it seems necessary on the Draft Bill and submit the opinion received with a copy of the tentative Draft Bill to the Minister - in- charge.

43. If the tentative Draft Bill is approved by the Minister in-charge, it shall be circulated to the other Ministers and a copy supplied to the Governor and unless the Chief Minister directs otherwise the tentative Draft shall be brought before a meeting of the Council.

44. If it is decided to proceed with the Bill, with or without amendments, the originating Department shall send the case to the Law Department requesting it to prepare a final draft of the Bill.

45. The Law Department shall then finalize the draft and send a Draft Bill to the originating Department indicating at the same time the sanctions, if any, required for the Bill. If any provisions in the Bill involving expenditure from the Consolidated Fund of the State are modified in the finalized draft the Department shall send the finalized draft Bill to the Finance Department for revising, if necessary the financial memorandum.

46. The originating Department will then transfer the final Draft Bill to the Law Department with the instructions of Government thereon, including instructions as to its introduction in the Legislative Council or Legislative Assembly, and with copies of such papers underlying the Bill as should be

communicated to the legislative Council and legislative Assembly. After such transfer the Bill shall be deemed to belong to the Law Department.

47. Notwithstanding anything contained in Rule 37, measures designed solely to codify and consolidate existing enactment and legislation of a formal character such as repealing and amending Bills may be initiated in the Law Department;

Provided that the Law Department shall send a copy of the Draft Bill to the Department which is concerned with the subject matter, for consideration as an administrative measure and the Department to which it is sent shall forthwith make such inquiries as it thinks fit and shall send to the Law Department its opinion thereon together with a copy of every communication received by them on the subject.

48. (1) Whenever a private Member of the State Legislature gives notice to his intention to move for leave to introduce Bill the Law Department shall forthwith send a copy of the Bill and the Statement of Objects and Reasons for information to the Chief Minister and to the Department to which the case belongs.

(2) The Bill shall be dealt with as a case by the Law Department in the first instance, where it shall be considered in its technical aspects, such as need for previous sanction of the President and the competence of the State Legislature to enact the measure and then forwarded with its opinion to the Department to which the case belongs.

(3) If any provisions of such Bill involved expenditure from the Consolidated Fund of the State the Department shall, before it is circulated, prepare in consultation with the Finance Department the financial memorandum in respect of the Bill.

49. The provision of Rule 48 shall apply as far as may be to amendments of substance recommended by the Select Committee and also to all amendments, notice of which is given by Members of the State Legislature for being moved during the consideration of a Bill in that Legislature.

50. (1) When a Bill has been passed by the Legislature it shall be examined in the Department concerned and the Law Department and shall be forwarded to the Governor with.

(a) a report of the Secretary of the Department concerned as to the reasons, if any why the Governor's assent should not be given; and

- (b) a report of the Law Secretary as to the reasons, if any why the Governor's assent should not be given or the Bill should not be reserved for the consideration of the President.

(2) Where the Governor directs that the Bill should be reserved for the consideration of the President or returned to the Legislature with a message, necessary action in that behalf shall be taken by the Secretary to the Governor in consultation with the Secretary to the Administrative Department concerned and the Law Secretary.

(3) After obtaining the assent of the Governor, or the President, as the case may be, the Law Department shall take steps for the publication of the Bill in the Official Gazette as an Act of the Legislature.

51. Whenever it is proposed in any Department other than the Law Department -

- (i) to issue a statutory rule, notification or order; or
- (ii) to sanction under a statutory power the issue of any rule, bye-law, notification or order by subordinate authority, or
- (iii) to submit to the Central Government any draft statutory rule, notification or order for issue by them;

the draft shall be referred to the Law Department for opinion and for revision where necessary.

52. (1) All Administrative Departments shall consult the Law Department on -

- (a) the construction of statutes, Acts, Regulations and Statutory Rules, orders and notifications;
- (b) any general legal principles arising out of any case, and;
- (c) the institution or withdrawal of any prosecution at the instance of any Administrative Department.

- (2) Every such reference shall be accompanied by an accurate statement of the facts of the case and the point or points on which the advice of the Law Department is desired.

"PART- III D - IMPLEMENTATION OF COURT ORDERS".

1|52.A . *If an order, interlocutory or final, is passed by any Court directing the State Government to take action as per the order, the Secretary of the Department to which the matter relates shall obtain at the earliest a copy of the Order. He shall thereafter process the related file to decide if an appeal should*

be preferred or not. He may consult the Law Department or any other Department which he considers essential in determining the merit for preferring appeal. If it is decided to file an appeal, the concerned Secretary shall do so within the specified time limit. If it is decided not to file any appeal, the concerned Secretary shall be competent to issue such orders as are essential to implement the order of the Court without referring the issue to any higher authority or to any other Departments as may be required under any existing Rules. Thereafter, as soon as it may be possible, the concerned file should be placed before the higher authorities or other departments as may be required ordinarily under existing Rules for their information and record.]

PART -IV -SUPPLEMENTARY

2[53. The Secretary of the Department concerned in each case shall be responsible for the proper transaction of business and the careful observance of these rules, and when he considers that there has been any material departure from them, he shall personally bring the matter to the notice of the Minister - in - charge and the Chief Secretary].

54. These Rules may to such extent as necessary be supplemented by Instructions to be issued by the Governor on the advice of the Chief Minister.

55. Till such time as the President's Rule under Article 356(1) continues the functions of the Chief Minister, any Minister and the Council of Ministers shall be discharged by the Adviser to the Governor of Tripura.

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1. Added by Thirty -first Amendment Rules, 1997
 2. Substituted by the Second Amendment Rules. 1975.

FIRST SCHEDULE**[ALLOCATION OF BUSINESS AMONG DEPARTMENTS]**

[See Rule 4]

Sl No.	DEPARTMENTS.	
1	1[AGRICULTURE DEPARTMENT.	(a) Agriculture. (b) Horticulture.
2	ANIMAL RESOURCES DEVELOPMENT DEPARTMENT.	
3	CO-OPERATIVE DEPARTMENT.	
4	EDUCATION DEPARTMENT.	(a) School Education. (b) Higher Education. (c) Youth Affairs & Sports. (d) Social Welfare & Social Education.
5	ELECTION DEPARTMENT.	
6	FINANCE DEPARTMENT.	(a) Finance. (b) Local Audit. (c) Treasuries. (d) Excise & Taxation.
7	FISHERIES DEPARTMENT.	
8	2[FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT.	
9	FOREST DEPARTMENT.	
10	GENERAL ADMINISTRATION DEPARTMENT.	(a) Administrative Reforms. (b) Confidential & Cabinet. (c) Personnel & Training. (d) Political. (e) Printing & Stationery. (f) Secretariat Administration. (g) Vigilance.
11	HEALTH & FAMILY WELFARE DEPARTMENT.	
12	HOME DEPARTMENT.	a) Police & Fire Service. b) Jail.
13	INFORMATION, CULTURAL AFFAIRS & TOURISM DEPARTMENT.	3[(a) Information and Cultural Affairs. (b) Tourism.]

1. Amended by the Thirty-fourth Amendment Rules, 1999.

2. Amended by the Thirty-Sixth Amendment Rules, 2000

3. Amended by the Sixtieth Amendment Rules, 2009

14	INDUSTRIES & COMMERCE DEPARTMENT.	a) Industries & Commerce. 1[b) Information Technology].
15	LABOUR DEPARTMENT.	a) Labour. b) Employment.
16	LAW DEPARTMENT.	a) Legal Affairs. b) Parliamentary Affairs.
17	PLANNING DEPARTMENT.	a) Planning & Coordination. b) Statistics.
18	POWER DEPARTMENT.	
19	PUBLIC WORKS DEPARTMENT.	
20	REVENUE DEPARTMENT.	a) Land Revenue. b) Relief, Rehabilitation & Disaster Management
21	RURAL DEVELOPMENT DEPARTMENT.	a) Rural Development. b) Panchayat.
22	SCIENCE, TECHNOLOGY & ENVIRONMENT DEPARTMENT.	
23	TRANSPORT DEPARTMENT.	
24	TRIBAL WELFARE DEPARTMENT.	a) Tribal Welfare. 2[b) Tribal Rehabilitation in Plantations & Particularly Vulnerable Tribal Group.]
25	URBAN DEVELOPMENT DEPARTMENT.	
26	3[WELFARE OF SCHEDULED CASTES & OBC DEPARTMENT].	
27	4[WELFARE OF MINORITIES DEPARTMENT]	

1. Inserted by the Fiftieth Amendment Rules, 2005
2. Substituted by the Sixty-second Amendment Rules, 2010.
3. Substituted by the Sixty-third Amendment Rules, 2010.
4. Inserted by the Sixty-third Amendment Rules, 2010.

**LIST SHOWING THE CLASSIFICATION AND DISTRIBUTION OF
BUSINESS BETWEEN THE DEPARTMENTS OF THE SECRETARIAT.**

AGRICULTURE DEPARTMENT

(A) AGRICULTURE.

1. Administration of Agricultural Acts.
2. Agricultural Production.
3. Agricultural extension and information.
4. Agricultural training, stipends and scholarships.
5. Plant Protection of Crops.
6. Agricultural loans and advances.
7. Seed farm and seed certification.
8. Soil testing, soil survey and land use.
9. Soil conservation and agricultural land.
10. Intensive agricultural project.
11. Agricultural implements and machineries.
12. Matters relating to small farmers, marginal farmers and agricultural labour.
13. Reclamation of waste land for agriculture.
14. Agricultural financing.
15. Gram Sewak Training Centres.
16. Administration of: -
 - (i) Agricultural farms.
 - (ii) Seedling stations.
 - (iii) Agricultural Institutes/Schools.
17. Agricultural Research/ Training.
18. Protection against pest and prevention of plant diseases.
19. Agricultural Engineering.
20. General advice to the agriculturists on improved method of Agriculture.
21. Annual and seasonal crop reports.
22. Agricultural statistics.

23. Weather statistics and reports.
24. Crop forecast.
25. Crop cutting experiments and crop survey.
26. Farm harvest prices.
27. Collection of market prices.
28. Establishment, budget and accounts matters.
29. Land use Board.
30. Minor Irrigation.



(B) HORTICULTURE.

1. Horticultural development and extension.
2. Plant protection of horticultural crops.
3. Progeny orchards and nurseries- including their registration and supervision.
4. Horticulture Corporation.
5. Agro Industries Corporation.
6. Fruit and vegetables preservation, cold storages, warehouses and other units.
7. Horticultural stipends and scholarships.
8. Horticultural loans and advances.
9. Floriculture and ornamental gardening.
10. Establishment, budget and accounts matters.
11. Coffee and Spices Plantations.]

ANIMAL RESOURCES DEVELOPMENT DEPARTMENT.

1. Administration of the Acts relating to the Department.
2. Animal husbandry Programme and extension work.
3. Veterinary aids and services, Hospitals, Dispensaries including Artificial Insemination Centres.

4. Schemes relating to the development of cattle, sheep and goats, horses, mules, poultry, piggery etc.
5. Diseases investigation schemes.
6. Dairy development and development of Gosadans and Goshalas.
7. Key village schemes.
8. Milk supply scheme.
9. Training in Veterinary Science and Animal Husbandry and Dairying.
10. Establishment, budget and accounts matters.
11. Animal Welfare].

CO-OPERATION DEPARTMENT.

1. All works relating to Cooperative Societies of all types and at all levels registered under the Cooperative Societies Act.
2. Land Development Bank.
3. State Cooperative Bank.
4. Grant of loan and subsidies to Societies.
5. Investment of share capital of the Societies.
6. Crop Loan Schemes.
7. Marketing of Agricultural Produce.
8. Distribution of fertilizers, seeds and other agricultural inputs through the cooperatives.
9. Cooperative processing and warehouse activities.
10. Cooperative Law, Act and Rules.
11. Audit of Cooperative Institutions.
12. Consumers' Cooperative Store.
13. Liquidation, arbitration and execution of awards.
14. Special schemes of medium and long-term credits.
15. Registration of societies under Societies Registration Act.
16. Marketing.
17. Establishment, budget and accounts matters.

1. Inserted by the Fortieth Amendment Rules, 2002.

EDUCATION DEPARTMENT**(A) SCHOOL EDUCATION**

1. School Education ¹[omitted]
2. ²[Under Graduate] teachers training and training institutions.
3. Audio - visual education.
4. Sanskrit, Hindi and Maktab institutions.
5. Grant-in-aid for educational institutions.
6. Vocational guidance and counseling in schools.
7. Textbooks.
8. Trusts and charitable endowment for educational purpose.
9. Establishment, budget and accounts matters.
- ³[10 National Commission for Linguistic Minorities]
- ⁴[11. Language and linguistic problem]
- ⁵[12. The Tripura Official Language Act, 1964]

(B) HIGHER EDUCATION.

1. College Education ⁶[including College of Teachers' Education and post-graduate teachers' training]
2. N.C.C. and A.C.C.
3. Scholarship and loan for general technical and professional education.
4. Vocational guidance and counseling in Colleges.
5. Museums, Archaeology, Archives.
6. Libraries.
7. Promotion of special study and research.
8. Ancient and historical monument and records.
9. Technical education.
10. Polytechnic and higher technical education.
11. District Gazetteer.
12. All matters relating to cultural affairs including grant-in-aid to cultural bodies.
13. Language teaching scheme.
14. Establishment, budget and accounts matters.

-
1. Omitted by the Thirty-sixth Amendment Rules, 2000.
 2. Added by the Thirty-sixth Amendment Rules, 2000.
 3. Inserted by the Forty-seventh Amendment Rules, 2004.
 4. Inserted by the Fifty-second Amendment Rules, 2005.
 5. Inserted by the Sixty-fourth Amendment Rules, 2010.
 6. Substituted by the Thirty-sixth Amendment Rules, 2000.
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(C) 1[YOUTH AFFAIRS & SPORTS]

1. Sports in educational institutions.
2. Youth welfare.
3. Matters relating to Sports Council.
4. Physical culture and education.
5. Establishment, budget and accounts matters.

(D) SOCIAL WELFARE & SOCIAL EDUCATION.

1. Social Education 2[including literacy drive and adult education]
2. Women's Programme.
3. State Social Welfare Advisory Board.
4. Protective Homes.
5. Welfare of aged and infirm women and children and physically and mentally handicapped
6. Voluntary Welfare Organizations- Field counseling and financial assistance.
7. Social security measures.
8. Establishment, budget and accounts matters.

ELECTION DEPARTMENT.

1. Election to the Parliament.
2. Election to State Legislative Assembly.
3. Election to the Tripura Tribal Areas Autonomous District Council.
4. Election to Local Bodies.
5. Panchayat elections.
6. Reference from and to Election Commission.
7. Establishment, budget and accounts matters.

1. Amended by the Thirty-fourth Amendment Rules, 1999.

2. Inserted by the Thirty-sixth Amendment Rules, 2000.

FINANCE DEPARTMENT.**(A) FINANCE**

1. Accounts.
2. Budget.
3. Control of expenditure.
4. Scrutiny of proposals having financial implication.
5. General advice on financial matters.
6. Pension and Gratuities.
7. Advice on all matters relating to pay, leave, allowances, etc.
8. Prescribing the scale of liveries for Class IV staff.
9. Advance, purchase of conveyance and house building matters.
10. 1[Small Savings, Group Insurance and Institutional Finance]
11. All matters relating to Estimates Committee and Public Accounts Committee.
12. Supplementary estimates and the Excess Demands Grants and Appropriations.
13. Prescribing of units of appropriation.
14. Management of public funds including : -
 - (i) Investment of surplus cash balances.
 - (ii) Contingency Fund.
 - (iii) Watching Progress of receipt.
 - (iv) Recovery of Government of India's share in plan expenditure and resources for plan expenditure.
 - (v) Assessment of recoveries of plan expenditure.
15. Financial scrutiny of new items of expenditure.
16. Budget control of expenditure.
17. Taxation proposals.
18. General financial administration including: -
 - (i) Authority to decide the extend to which audit of receipts and stores stock accounts should be enforced.
 - (ii) State's share of Income Tax.
 - (iii) State's share of Union Excise Duties.
 - (iv) State's share of Estate Duty, and
 - (v) Grant in lieu of State's share of taxes on Railway fares.
19. Tendering of advice on matters affecting directly the finances of the State, that is to say -
 - (i) Grants, contribution, supplies and services, contingencies, recoveries from payments to other Government Departments etc., State Loan and advances and cases relating to money matters generally, defalcations,

embezzlements and losses occurring in grants made for contingencies and 'Supplies and Services'.

- (ii) Emoluments, including traveling allowances of officers and establishment.
 - (iii) Revision of scales of pay including fixation of pay and removal of anomalies, if any in respect of different posts.
 - (iv) Defalcations, Embezzlements and losses occurring in treasuries.
20. Borrowing by the State Government from the market and giving guarantees on the loans raised by Statutory Autonomous Bodies.
 21. Framing of financial rules and delegation of financial powers.
 22. Examination of proposals for the increase or decrease in the rates of the existing taxes and tapping of additional resources.
 23. Foreign Exchange.
 24. Economy measures, saving schemes.
 25. Personal Ledger Accounts.
 26. State Lotteries and other Lotteries.
 27. Audit reports - Accountant General and Examiner, Local Fund Accounts.
 28. Supervision over income and expenditure of the State.
 29. Disposal of audit objections.
 30. All matters relating to Banks and Banking Commission.
 31. Pension cases of the employees of erstwhile States.
 32. Contingency paid staff.
 33. Matters relating to Financial Corporation.
 34. Matters common to Public Sector Undertakings.

(B) LOCAL AUDIT.

1. Audit of the Accounts of: -
 - (i) Nagar Panchayats and Municipal Committees etc.
 - (ii) Gram Panchayats, Panchayat Samities and Zilla Parishads.
 - (iii) Court of Wards.
 - (iv) Personal Ledger Accounts.
 - (v) Receipt and funds of educational institutes (such as Pupil Fund, Sport Fund, Red Cross Fund, Tournaments Funds, Science Fund etc.) including industrial institutions.
 - (vi) Ferries, Hospitals, Veterinary Dispensaries, Grant-in-aids, taxes etc.

- (vii) Charitable endowments and Trusts.
- (viii) Miscellaneous accounts at the instance of Finance Secretary.

2. Preparation of the annual report on the working of the local audit.

(C) TREASURIES.

1. Treasuries.
2. Sub-Treasuries.
3. Payment of Bills, Pensions and Accounting for Government receipt.
4. Procurement and distribution of Judicial and Non-Judicial stamps.
5. Treasury Manual.
6. Establishment, budget and accounts matters.
7. Control of Treasuries and Sub- Treasures.

(D) EXCISE AND TAXATION.

1. Various Acts and Rules on excise and taxation matters.
2. Taxes on agricultural income.
3. Duties of excise on the following goods manufactured or produced in the State and countervailing duties at the same or lower rates on similar goods manufactured or produced elsewhere in India: -
 - (a) Alcoholic liquors for human consumption.
 - (b) Opium, Indian hemp and other narcotic drugs and narcotics.
 - (c) Collection of excise duties on medicinal and toilet preparation as levied by the Government of India.
4. Taxes on the sale or purchase of goods other than newspapers.
5. Tolls.
6. Taxes on professions, trades, callings and employments.
7. Taxes on luxuries, including taxes on entertainments, amusements, betting and gambling.
8. Rates on Stamp duty.
9. Taxes on the entry of goods into a local area for consumption, use or sale therein.
10. Taxes on advertisements other than advertisements published in the newspapers.
11. Taxes on goods and passenger carried by road on inland water ways.

12. Taxes on animals and boats.
13. Taxes on lands and buildings.
14. Intoxicating liquors, that is to say the production, manufacture, possession, transport, purchase and sale of intoxicating liquors.
15. Prohibition Policy.
16. Establishment, budget and accounts matters.

FISHERIES DEPARTMENT.

1. Administration of Fisheries Act and Rules.
2. Development of fisheries and marketing / processing.
3. Training.
4. Fishery loans and advances.
5. Gomti Reservoir.
6. Lease of water areas owned by the Government.
7. Co-ordination of the Fish Farmers' Development Agencies.
8. Establishment, budget and accounts matters.

FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT.

1. Essential commodities and Articles, Acts, Orders and Rules made there under.
2. Essential, controlled, partially controlled and other commodities like sugar, salt, kerosene, petroleum and petroleum products, cement etc. – procurement, control and distribution thereof.
3. Food-grains and their products – procurement and distribution including administration of connected legal orders.
4. Rice and flour mills.
5. Government Food-grains go-downs.
6. Fair Price Shops.
7. Rationing and price control.
8. Movement of supplies by road, rail, river and air routes.
9. Trade marks etc.
10. Establishment, budget and accounts matters.
11. Consumer affairs].
12. Legal Metrology]].

1. Inserted by the Thirty-sixth Amendment Rules, 2000.

2. Inserted by the Fifty-ninth Amendment Rules, 2008.

3. Substituted by the Sixty-first Amendment Rules, 2009.

FOREST DEPARTMENT.

1. Administration of Forests Acts.
2. All matters relating to forests, Government as well as private including forests settlement, afforestation, working plans, forests contracts, soil conservation, preservation, grant of rights etc.
3. Exploitation of forests produce major and minor including timber.
1[omitted]
4. Land reclamation, preservations and water shed management.
5. Mechanized Logging Schemes.
6. Construction of roads, buildings, bridges and water canals in forests essential for the better management of forests.
7. Management, preservation and conservation of wild life and birds.
8. Demarcation of forest boundaries, forest survey and forest utilization.
9. Collection of forest revenue.
10. Establishment, budget and accounts matters.
11. T.F.D.P. Corporations.

GENERAL ADMINISTRATION DEPARTMENT.**(A) ADMINISTRATIVE REFORMS.**

1. Work study in various Departments.
2. Undertaking programmes of planned reviews as a means of identifying areas where detailed studies are likely to prove significant and effective in bringing about improvements.
3. Undertaking studies of organization and methods of working.
4. Assessment of staff requirements under new schemes involving creation of posts.
5. Evolution of work norms.
6. Devising schemes of delegation of financial and cognate powers for –
 - (i) Administrative Departments of Government.
 - (ii) Executive Heads of Departments.
 - (iii) Field Officers below the Executive Heads.
7. Preparation of Departmental Manuals, Handbooks, Standing Guard File etc.

8. Designing appropriate forms for submission of different kinds of proposals including weekly, fortnightly and monthly returns of pending cases.
9. Undertaking inspections and test checks to ensure observance of prescribed rules and procedures.
10. Administrative Reforms including re-organization.
11. Maintenance of old records of the Government Secretariat.
12. Surplus Pool - absorption of surplus staff.
13. Service Association.

(B) CONFIDENTIAL AND CABINET.

1. All confidential matters.
2. Meetings of the Cabinet and its Sub-Committees.
3. Allocation Rules and Rules of Business of the Government.
4. Issues of Standing Orders of Chief Minister/ Ministers.
5. Ministers, Chief Parliamentary Secretary, Deputy Ministers, Parliamentary Secretary - All questions relating to.

(C) PERSONNEL & TRAINING.

1. Recruitment, posting, leave, transfer of Gazetted Officers of the Government Secretariat, District Administration, Police Organization and the Heads of Departments.
2. Service Conditions.
3. Service Rules and Regulations.
4. Departmental Examinations.
5. Consultation with Public Service Commission.
6. General advice on all matters affecting public service except those affecting pay, leave, allowance, pension and other financial matters and all question relating to recruitment
7. Preparation of Civil list and seniority list of Gazetted Officers.
8. Collection of information from various departments regarding orders passed by judicial courts against public servants.
9. All India Services - general matters relating to personnel.
10. Deployment of I.A.S., I.P.S. and I.F.S. Officers.
11. Cases of supersession of All India Service Officers.
12. Tripura Civil Service.

13. Tripura Police Service.
14. Tripura Forest Service.
15. Tripura Stenographers' Service.
16. All Policy matters relating to recruitment and promotion.
17. Service Rules of all Departments.
18. Policy regarding service matters: -
 - (i) Verification of character and antecedents.
 - (ii) Concession.
 - (iii) Posting and transfer.
 - (iv) Marriages.
 - (v) Casual Leave.
 - (vi) Retirement.
 - (vii) Confidential Reports.
 - (viii) Date of birth (changes).
 - (ix) Declaration of posts as Gazetted.
 - (x) Deputation.
 - (xi) Efficiency bar.
 - (xii) Medical Certificates.
 - (xiii) Memorials.
 - (xiv) Extension and re-employment.
 - (xv) Seniority and confirmation.
 - (xvi) Framing of Rules regulating the conditions of service of Government employees including revision and relaxation thereof.
19. Administrative Tribunal.
20. Allocation of subjects between the Administrative Secretaries.
21. Training of Members of AIS/TCS/TPS/TFS/Secretariat Service and Stenographers' Services.
22. Appointment of Chairpersons of various Public Sector Undertakings.]

(D) POLITICAL

1. Annual Administration Report.
2. Rajya Sainik Board.
3. All matters relating to political sufferers.
4. Determination of ceremonial procedure and precedents.
5. Channel of correspondence between the Government of India, State Government and abroad.
6. Death of High Dignitaries – action to be taken on.
7. National Anthem.
8. Portraits of National Leaders.

9. Protocol matters.
10. State Guests.
11. Rulers, their properties and privy purses.
12. Observance of Flag Day.
13. Independence Day, Republic Day, U.N.O. Day - Celebration of.
14. All matters relating to Passport and Visa.
15. Establishment, budget and accounts matters.
16. All matters relating to Zonal Council.

(E) PRINTING AND STATIONERY.

1. Administration of the Government Press.
2. Copy rights.
3. Government printing work.
4. Procurement and supply of forms and stationery to the Government offices.
5. Supply of Government Publications and Gazette.
6. Establishment, budget and accounts matters of the Department.
7. Regulation of supplies of Government publications.

(F) SECRETARIAT ADMINISTRATION.

1. Secretariat Administration establishment.
2. Secretariat Accounts etc.
3. Matters relating to non-gazetted establishment of Civil Secretariat.
4. All house keeping functions relating to the Civil Secretariat i.e. allotment of accommodation, supplies of stationery, disbursement of pay, allowances etc. maintenance of staff cars, receipt and issue, library, telephones, making of arrangement of meetings etc.
5. Preparation of list of holidays.
6. Control of office accommodation.
7. Establishment, budget and accounts matters of the Civil Secretariat

(G) VIGILANCE.

1. All matters relating to eradication of corruption.
2. General advice to all Departments in processing of departmental inquiries.
3. Vigilance Commission and Vigilance Committee.
4. Enforcement and Anti-Corruption Branch.
5. Reports and returns of vigilance work.

6. All matters relating to disciplinary cases against Gazetted officers in Cadre Services [and all Heads of Departments of both cadre and non-cadre services].
7. Appeal in respect of Vigilance cases to be heard by the Chief Secretary and the Governor.
8. Declaration of Appointing, Disciplinary and Appellate Authorities.
9. Inquiries relating to complaints of corruption against government employees received by the Government.
10. Preparation of Vigilance Report and Vigilance returns.
11. Supervision of the work of the Inquiring Authority appointed for inquiry into the disciplinary cases of non-gazetted employees of various Departments.
12. Vigilance clearance in respect of employees due for promotion, confirmation, crossing of efficiency bar and for declaration of quasi-permanency, sanction of pension in respect of gazetted employees and for extension, re-employment etc.
13. Establishment, budget and accounts of the Enforcement and Anti-Corruption Branch.
14. Discipline and Service Conduct Rules.

HEALTH AND FAMILY WELFARE DEPARTMENT.

1. Medical and Public Health Acts and Rules.
2. Deployment of Tripura Health Service Cadre personnel except appointment of Director of Health Services and officers of equivalent rank.
3. Medical Attendance Rules.
4. Public Health, sanitation and vital statistics.
5. Family Welfare, Maternity and Child Welfare – all references relating to.
6. Drug Act and Rules there under.
7. Control of Epidemics, Leprosy, T.B., V.D., Malaria, Small Pox and other such diseases.
8. Vaccination.
9. Registration of births and deaths.
10. Assistance from UNICEF and other international agencies for medical and public health programmes.
11. Admission of mental patients in Mental Hospitals.
12. Procurement and supply of medical stores for institutions under various Departments.

1. Added by the Forty-first Amendment Rules, 2002 and Inserted by the Forty sixth Amendment Rules, 2004.

13. Implementation of B.C.G. Scheme.
14. Admission of Cancer patients in Cancer Hospitals
15. Medical Training and Stipends.
16. Establishment, budget and accounts matters.
17. Medical Education.]

HOME DEPARTMENT.

(A) POLICE & FIRE SERVICE.

1. Law and order.
2. All matters relating to Police Organization of Tripura including Tripura State Rifles.
3. State Police Wireless.
4. Control of newspapers, books and printing presses.
5. Betting and gambling.
6. Arms, firearms and ammunition.
7. Matters relating to Defence of India Act and Rules.
8. Home Guards and Civil Defence.
9. Emergency Relief Organization.
10. Security, intelligence, espionage and counter espionage.
11. Border Security Force.
12. Cases affecting law and order.
13. Advisory Committee under Preventive Detention Act and Maintenance of Internal Security Act, 1971.
14. Fortnightly Reports.
15. Institution of honorary magistrates.
16. Withdrawal of prosecution cases pending trial in the courts of competent jurisdiction.
17. Cipher Codes.
18. Extradition of offenders.
19. All references relating to establishment and budget matters of the Police Department
20. Press control including censorship, control and forfeiture of objectionable literature and prosecution.
21. Security arrangement in offices.

22. Central and State Citizen's Council.
23. Fire Services.
24. Suppression of immoral traffic in Women and Children.
25. Establishment, Budget and Accounts matters of the Police and Fire Service Organization.
26. Matters relating to India and Bangladesh.
27. Matters relating to Foreigner's Act.
28. Nationality.
29. Nominal rolls of missionaries.
30. Purchase of properties of foreigners.
31. National Integration.
32. National Security Rules.
33. Intelligence Report on Political activities.
34. Union War Book.
35. Vesting of magisterial powers.
36. Institution of honorary magistrates.

(B) JAIL.

1. Establishment of Jails.
2. Prisoners – maintenance, transfer and release.
3. Reformatory Schools.
4. Administration, discipline and running of the industrial units of the Jail Department.
5. Judicial lock -ups.
6. Filing of appeals against the orders of acquittals passed by Lower Courts/High Courts and applications in the Court of competent jurisdiction for enhancement of sentences.
7. Appeals and mercy petitions, reformation etc. of prisoners.
8. Remission and Paroles.
9. Probation services.
10. Establishment, budget and accounts matters.

INFORMATION, CULTURAL AFFAIRS AND TOURISM DEPARTMENT.**1 [(A) Information, Cultural Affairs**

- i) All matters relating to Plan and General Publicity.
- ii) Matters relating to Information Centres including new ones.
- iii) Advertisements and press relations.
- iv) Holding of exhibitions on plan and non-plan subjects.
- v) Publication of Books, pamphlets, brochures, folders, posters etc. in respect of all Departments.
- vi) Radio Rural Forum.
- vii) Establishment, budget and accounts matters.
- viii) Lok Ranjan Sakhas and their cultural activities.

(B) Tourism

- i) Development and promotion of the Tourism.
- ii) Bureau service- supply of information, reservation, accommodation and provision of all other amenities.
- iii) Construction / maintenance of developmental tourist accommodation
- iv) Hospitality.
- v) All tourists related sports.
- vi) Matter related to Tourism Development Corporation.]

INDUSTRIES & COMMERCE DEPARTMENT.**2 [(A). INDUSTRIES & COMMERCE]**

1. Large, Medium and Small Scale Industries.
2. Development of Industries including Industrial Research.
3. Promotion of Technical Education and arrangement of Technical Training relating to Industries.
4. Administration of all Technical Institutions under the control of Industries Department.
5. 3 [ibid] 4[All the matters relating to Tea and Rubber Plantations].
6. All matters relating to Mines and Minerals.
7. Sericulture - Central Silk Board.
8. Khadi & Village Industries - Khadi & Village Industries Board : Commission.
9. Handloom - All India Handloom Board.
10. Handicrafts - All India Handicrafts Board.

1. Inserted by the Sixtieth Amendment Rules, 2009.
2. Inserted by the Fiftieth Amendment Rules, 2005
3. Ibid by Forty-fifth Amendment Rules, 2004
4. Substituted by the Sixty-fifth Amendment Rules, 2010.

11. Trade and Commerce within the State, production, supply and distribution of manufactured goods and products of large scale and small scale industries.
12. Marketing and Emporia.
13. Industrial Estates.
14. Industrial Survey.
15. Rural Industrial Projects.
16. Industrial and Financial assistance to Industries.
17. Government owned industrial concerns.
18. Registration of firms.
19. Industrial Institutes.
20. Geology.
21. Bee- Keeping.
22. Craftsman Training Scheme.
23. Grant of loans and subsidies for Industrial Enterprises.
24. Mines, Minerals and Industrial Corporation.
25. Establishment, budget and accounts matters.
26. All matters relating to promotion of exports.
27. Brick Kilns.
28. Export Trade Control.
29. ¹[Omitted].
- ²[30. Matters relating to processing of Bamboo as well as overall co-ordination for Bamboo.]
- ³[31. Hotel projects]

4 [B]. INFORMATION TECHNOLOGY]

1. IT policy of Tripura and its implementation.
2. All matters related to use of IT in Government, IT training of Government employees and the official websites.
3. Promotion of IT education and popularization of use of IT amongst people.
4. Telecommunication services and wide area networks.

LABOUR DEPARTMENT.

(A) LABOUR

1. Regulation of Labour Laws.
2. Wages of labour.
3. Trade Unions.

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1. Omitted by the Fiftieth Amendment Rules, 2005
 2. Inserted by the Fifty-fourth Amendment Rules, 2005
 3. Inserted by the Fifty fifth Amendment Rules, 2006
 4. Inserted by the Fiftieth Amendment Rules, 2005

4. Contracts and labour disputes.
 5. Welfare of labour including conditions of work, Provident Fund, Employment liability, Workmen compensation, invalid and old age pension and maternity benefits.
 6. Vocational and technical training to labourers.
 7. Factories.
 8. Employees' State Insurance.
 9. Implementation and administration of the following : -
 - I. Factories Act.
 - II. Minimum Wages Act
 - III. Payment of Wages Act.
 - IV. Indian Trade Union Act.
 - V. Motor Transport Worker's Act.
 - VI. Workman Compensation Act.
 - VII. Indian Boilers Act.
 - VIII. Employees' Provident Funds Act.
 - IX. Working Journalists' Act.
 - X. Industrial Disputes Act.
 - XI. Employees State Insurance Act.
 - XII. Industrial Employment (Standing Orders) Act.
 - XIII. Payment of Bonus Act.
 - XIV. Employment of Children Act.
 - XV. Maternity Benefit Act.
 - XVI. Plantation Labor Act.
 - XVII. Trade Employees Act.
 - XVIII. Industrial Establishments, National and Festival Holidays and Casual and Sick Leave Act.
 - XIX. Shops and Establishments Act.
 - XX. Other Acts passed by State in respect of Labour Department.
 10. Labour Statistics.
 11. Establishment, budget and accounts matters.
- (B) EMPLOYMENT.**
1. Manpower and Employment schemes -
 - (i) Employment Exchanges.
 - (ii) Extension of coverage of employment service.

- (iii) Collection of employment market information.
 - (iv) Implementation of the Employment Exchange (Compulsory Notification of Vacancies) Act, 1959.
 - (v) Vocational guidance and employment counseling.
2. Establishment, budget and accounts matters.

LAW DEPARTMENT.

(A) LEGAL AFFAIRS.

1. Advice on legal matters.
2. Construction of Statutes, Acts, Regulations, Statutory Rules, Orders and Notifications.
3. Conveyancing and drafting of Bills, Ordinances, Rules, Bye-laws, Notifications and Regulations.
4. Defence or institution of suits, or proceedings filed against or by the Government.
5. Codifications of Laws, Rules and Regulations.
6. Law Department Manual.
7. Republication of Central Acts in the State Gazette including the work of their translation into regional language, if desired.
8. Entertainment of summons issued by the Supreme Court, High Court and other subordinate Courts in Civil, Criminal or Writ cases against Government.
9. Forwarding of letters of probate and administration and letters of requests and interrogatories to the proper quarter for necessary action.
10. Indian Law Reports - question connected with the printing, distribution, supply, audit etc.
11. Appointment, posting, transfer, leave, payment of fees etc. of Government Pleaders, Public Prosecutors, Special Public Prosecutors and District Attorneys.
12. Legal Remembrancer's Office - all references relating to establishment and budget etc.
13. Official receivers and Notary Public - appointment of.
14. State Law Reports and Legal Remembrancer's Library.
15. Constitution of India - references relating thereto.
16. All matters relating to judiciary.
17. Appeals against acquittals.
18. Legal practitioners.
19. Official receivers.
20. Supervision of Government litigation.
21. Intestate property.
22. Civil and Criminal law and procedure.

23. Arbitration cases.
24. Contracts and deeds.
25. All matters relating to courts.
26. [Omitted]
27. Establishment, budget and accounts matters.
28. Administration of Criminal Civil Justice including constitution, powers, maintenance and organization of Courts of Criminal and Civil jurisdiction
29. Enforcement of the Separation of Judicial and Executive functions.
30. Recruitment, pension and leave of Gazetted Officers of the judicial organization.
31. Delegation of powers to the Judicial Magistrates for the trial of cases under suspension of Immoral Traffic in Women and Girls Act.
32. Appointment of Special Judge under Criminal Law Amendment Act, 1952 for the trial of corruption cases.
33. Tripura Judicial Services including all policy matters relating to recruitment, promotion, conditions of service and seniority list.
34. Commissions of Inquiry Act, 1952.

(B) PARLIAMENTARY AFFAIRS.

1. Assurance given by the Ministers on the floor of the House - policy and coordination.
2. Reference to and from Legislative Assembly.
3. Prevention of disqualification of members of the Legislative Assembly - matters connected therewith.
4. Chief Whips/ Whips Conferences.
5. Matters connected with effective planning and Coordination of all kinds of Government business in the Legislative Assembly and liaison with opposition groups and their leaders.
6. Regulation of the relationship between Members of Parliament and of the Legislative Assembly and administration.
7. Business relating to the smooth functioning of the Legislative Assembly.
8. Government business in the Legislative Assembly.
9. Summoning, prorogation and dissolution of the Legislative Assembly.
10. Matters relating to the Consultative Committee.
11. Matters relating to the preparation of Index Cards of Members giving their qualifications, background, experience, aptitude, vocation etc. and selection of members out of these for select and other Government Committee assignments.
12. Coordination of the work of the Committee with various Departments of the Government and the Assembly Secretariat.

13. Any other matters connected with the business of Parliamentary Affairs.
14. The Salary, Allowances and Pension of Members of the Legislative Assembly (Tripura) Act, 1972.
15. The Salaries and Allowances of the Speaker and the Deputy Speaker of the Legislative Assembly (Tripura) Act, 1972.
16. Recruitment, posting, leave etc. of Gazetted Officers of the Tripura Legislative Assembly Secretariat.

PLANNING DEPARTMENT.

(A) PLANNING & CO-ORDINATION.

1. All matters relating to planning generally, e.g. assessment of resources, formulation of plans, laying down of targets and physical achievements and co-ordination.
2. Periodical assessment and evaluation of plan activities.
3. Plan meetings.
4. Scrutiny of plans schemes of various Departments.
5. Correspondence with Planning Commission regarding plan schemes of various Departments and other allied matters.
6. Evaluation Programmes.
7. All matters relating to NEC.
8. 1[NGO's]
9. 2[Infrastructure & Public Private Partnership (PPP)]



(B) STATISTICS.

1. State income – computation thereof.
2. Socio- Economic Surveys including implementation of NSS Programme.
3. Community Development Statistics and progress reports.
4. Census of Employees.
5. Official statistics.
6. Price statistics.
7. Statistical training.
8. Coordination of statistical work of various Departments.
9. Village directories.
10. Establishment, budget and accounts matters.
11. Census.

1. Inserted by the Forty-Second Amendment Rules, 2002.
2. Inserted by the Fifty sixth Amendment Rules, 2006.

POWER DEPARTMENT.

1. Generation and Supply of electricity energy.
2. Indian Electricity Act, 1910 and Electrical Supply Act, 1948 - administration and enforcement.
3. Electricity duty and power tariff.
4. Tripura State Electricity Board - Constitution and Working.
5. Electrical Projects including Hydro- electrical, Thermal etc. Projects - construction, operation and maintenance.
6. Establishment, budget and accounts matters.

PUBLIC WORKS DEPARTMENT.

1. Construction and maintenance of State buildings.
2. Transfer of Government buildings from one Department to another Department.
3. Acquisition of land for construction of roads and Government buildings and settlement of claims.
4. Construction of Government roads, bridges, ferries, tunnels and other means of communications.
5. Inland waterways.
6. Toll tax on bridges.
7. Buildings and Road Boards.
8. Water Supply and drainage - execution of water supply (urban and rural) and towns' drainage scheme including acquisition of land and settlement of claims.
9. Irrigation including execution of minor irrigation schemes.
10. Housing.
11. Allotment of residential buildings.
12. Flood control.
13. Embankments.
14. Multipurpose Projects - construction and maintenance.
15. Establishment, budget and accounts matters.
16. Implementation of Water Supply Scheme for Sub-Divisional Head Quarters.

REVENUE DEPARTMENT.**(A) LAND REVENUE.**

1. Land, that is to say, right in or over land, land tenures including relation of landlord and tenants and the collection of rents, transfer and alienation of agricultural land, land improvements.
2. Land Revenue, including the assessment and collection of revenue.
3. Maintenance of land records.
4. Survey for revenue purposes, settlement operations, Record of Rights.
5. Implementation of ceiling laws, consolidation of holdings and other Land Reforms measures.
6. Formation of Revenue Administrative Units i.e. Districts, Sub-Divisions, Revenue Circles, Tahasils, Revenue Moujas and administration thereof.
7. Acquisition and requisition of property and payment of compensation.
8. Allotment of land.
9. Registration of documents on land and allied matters.
10. Money lending and money lenders, relief of agricultural indebtedness.
11. Burials and burials grounds, cremations and cremation grounds.
12. Public Place of Worship, ¹[Land related matter of], Wakfs, Trusts and Trustees, Charities and Charitable Institutions, charitable and religious endowments and Religious Institutions and Festivals.
13. Archaeological sites and remains.
14. Revenue Cases, including –
 - (i) Assessment and Annulment of Land Revenue.
 - (ii) Suspension and remission of Land Revenue.
 - (iii) Recovery of other Government dues, realizable as arrear of Land Revenue.
 - (iv) Writing off of irrecoverable dues.
 - (v) Transfer of Government land.
 - (vi) Auction of land.
 - (vii) Prevention of encroachments in public land and removal of such encroachments.
 - (viii) Tenancy case.
 - (ix) Land utilization.
 - (x) Business returns of Revenue Officers and Revenue Court cases.
 - (xi) Appeal and revision cases.
 - (xii) Control of ponds.
15. Meteorology, including rain gauge.
16. ² [Omitted].

1. Inserted by the Sixty-third Amendment Rules, 2010.

2. Omitted by the Fifty-first Amendment Rules, 2005.

17. Circuit House, Inspection Bungalows, Dak-Bungalows other than those under Public Works Department and Forest Department.
18. Establishment including recruitment, training and examination of Revenue and Settlement staff.
19. Building for Revenue Offices.
20. Budget and Accounts matter.
21. 1[Omitted]

(B) RELIEF AND REHABILITATION AND 2 (DISASTEER MANAGEMENT)

1. Administration, Management, leasing out and allotment etc of acquired evacuee property.
2. Disposal of surplus rural and urban evacuee properties transferred by the Government of India to the State Government for disposal.
3. Relief and resettlement of uprooted persons, including grant of financial assistance.
4. Recovery postponement, remission and write-off of various kinds of rural and urban loan and realization of other rehabilitation dues.
5. Establishment, budget and accounts matters.
- 3[6. Prevention
7. Mitigation
8. Response
9. Relief
10. Rehabilitation
11. Natural calamities such as Flood, Cyclone, Earthquake etc. providing assistance to destitute/handicapped]

RURAL DEVELOPMENT DEPARTMENT.

(A) RURAL DEVELOPMENT.

1. All matters relating to Rural Development Blocks.
2. Village, Blocks and District Agriculture production plans.
3. Local development works programme.

1. Omitted by the Fifty-ninth Amendment Rules, 2008.
 2. Inserted by the Fifty- first Amendment Rules, 2005.
 3. Inserted by the Fifty- first Amendment Rules, 2005.

4. Pilot projects.
5. Housing loan schemes.
6. Rural Water Supply.
7. Fairs and exhibition.
8. Village Volunteer Force.
9. Gram Sahayaks Camps.
10. Establishment (including training), budget and accounts matters.

(B) PANCHAYAT.

1. All matters relating to the Tripura Panchayat Act, 1983 and the Rules framed thereunder.
2. Establishment and Constitution of Gram Panchayats, Panchayat Samities and Zilla Parishads etc. – their control, inspection and supervision.
3. Re-organization of Grams.
4. Complaints and inquiries against Office Bearers of Gram Panchayats
5. Publication of journals and periodicals connected with Gram Panchayats.
6. Panchayat Training Institute.
7. Establishment, budget and accounts matters.

SCIENCE, TECHNOLOGY & ENVIRONMENT DEPARTMENT.

1. Science and Technology plans to provide science and technology inputs.
2. Undertaking or financially sponsoring scientific and technological surveys.
3. Grants to research institution, scientific and technological surveys.
4. Ecology and Environment.
5. Prevention and control of water pollution.
6. New and renewable sources of Energy.
7. Popularization of science amongst people through exhibitions, discussions etc.
8. Dealing with recommendations of State Science and Technology Council.
9. Fostering spirit of science at all levels of society.
10. [Biotechnology].

TRANSPORT DEPARTMENT.

1. Motor Vehicle Act – and the rules made thereunder.
2. Road Transport Corporation Act.

1. Inserted by the Thirty-ninth Amendment Rules, 2001.

3. State Transport Authority and Regional Transport Authority.
4. Transport Corporation.
5. Road Transport.
6. Allotment of cars and scooters.
7. Routes and route permits.
8. Central and Regional Motor Workshops.
9. Registration of vehicles etc.
10. Motor vehicles taxation.
11. Opening of new Post-Offices, Airports etc.
12. All matters relating to railway and air service to and from Tripura.
13. Communication. ¹[except Telecommunication].
14. Establishment, Budget and Accounts matters.

TRIBAL WELFARE DEPARTMENT.

(A) TRIBAL WELFARE.

1. Welfare of Scheduled Tribes.
2. Development of tribal areas.
3. Social security measures for the Scheduled Tribes population.
4. Tribal Development Projects.
5. Removal of beggary and other social disabilities of the Scheduled Tribes population.
6. All matters relating to Sixth Schedule of the Constitution and the Tripura Tribal Areas Autonomous District Council constituted there under.
7. Matters involving general principles for reservation etc. for Scheduled Tribes in employment.
8. Establishment, budget and accounts matters.
- ²[9. Tribal Research and Cultural Institute]

3(B) TRIBAL REHABILITATION IN PLANTATIONS AND PARTICULARLY VULNERABLE TRIBAL GROUP.

1. Tribal Rehabilitation in Plantations.
2. Primitive Group Programmes.

1. Added by the Thirty-eighth Amendment Rules, 2001.
 2. Inserted by the Forty-third Amendment Rules, 2003
 and Forty-fourth Amendment Rules, 2004.
 3. Substituted by the Sixty-second Amendment Rules, 2009.

16. Establishment, budget and accounts matters.
17. T.R.P. Corporation.

1[WELFARE OF SCHEDULED CASTES & OBC DEPARTMENT].

1. Welfare of Scheduled Castes and Other Backward Classes.
2. Social security measures for the Scheduled Castes population.
3. Scheduled Castes Corporation / Projects.
4. Removal of untouchability, beggary and other social disabilities of the Scheduled Castes Population.
5. Establishment, budget and accounts matters.
6. 2(Omitted)

3[WELFARE OF MINORITIES DEPARTMENT.

1. Welfare of Minorities people.
2. Social Security measures of the minority population.
3. Development of Wakfs Properties.
4. Minority Welfare Corporation.
5. Public Places of Worship for minorities.
6. Minority Religious Institutions.
7. Minority Trust and Trustees.
8. Festival of minorities.
9. Minority Religious Charitable and Charitable Institutions.
10. Establish. Budget and Accounts matter]

URBAN DEVELOPMENT DEPARTMENT.

1. Administration of the Acts and Rules relating to Local Bodies.
2. Budget and accounts of the Local Bodies.
3. Taxation proposals of Local Bodies.
4. Establishment of Local Bodies.
5. Audit and inspection reports.
6. Grant-in-Aid and loans to the Local Bodies.
7. Provision of civic amenities to the public and management of affairs of Local Bodies.
8. Improvement Trust and Development Authorities.
9. Slum clearance and sewerage disposal scheme.
10. Welfare schemes in Notified and Municipal Areas.
11. Seminars, conferences relating to Local Bodies.

1. Substituted by the Sixty-third Amendment Rules, 2010.

2. Omitted by the Sixty-third Amendment Rules, 2010.

3. Inserted by the Sixty-third Amendment Rules, 2010.

12. Training of municipal employees.
13. Cattle trespass etc.
14. Municipal Board.
15. Municipal water supply scheme.
16. Urban Community Development (Pilot Project) Organization.
17. Statistical cell of the U.D. Department.
18. Town and Country Planning including Architectural Planning.

SECOND SCHEDULE
(See Rule 8, 14 and 31.)

1. Proposal for the appointment or removal of the Advocate General or for determining or varying the remuneration payable to him.
2. Proposal to summon, prorogue or dissolve the Legislature of the State.
3. Proposal for the making or amending of Rules regulating the recruitment and the conditions of service of –
 - (a) Persons appointed to the Secretariat staff of the Assembly or the Council [Article 187 (3)].
 - (b) Officers and servants of the High Court under Article 229, provisions to clauses (1) and (2).
 - (c) Persons appointed to the public service and posts in connection with the State (Proviso to Article 309).
4. Decision on questions arising as to whether the Member of a House of the Legislature of the State has become subject to any disqualification under Article 191 and any proposals to refer such questions for the opinion of the Election Commission; any proposal to recover or to waive, recovery of the penalty due under Article 193.
5. The annual financial statements to be laid before the Legislature and demands for supplementary, additional or excess grants.
6. Proposal relating to rules to be made under Article 208, clause (3).
7. Proposal for the making or amending of rules under Article 234.
8. Proposals for the issue of a notification under Article 237.
9. Any proposal involving any action for the dismissal, removal or suspension of a member of the Public Service Commission.
10. Proposals for making or amending regulations under Article 318 or under the provision to clause (3) of Article 320.
11. Report of the Public Service Commission on its work [Article 323(2)] and any action proposed to be taken with reference thereto.
12. Proposal for legislation including the issue of Ordinance under Article 213 of the Constitution.
13. Cases in which the attitude of the Government to any resolution or a bill to be moved in the Legislature is to be determined.
14. Proposals for the imposition of a new tax or any change in the method of assessment or the pitch of any existing tax or land revenue or irrigation rates or for the raising of loans on the security of revenues of the State or for giving of a guarantee by the Government of the State.

15. Any proposal which affects the finances of the State which has not the consent of the Finance Minister.
16. Any proposal for re-appropriation to which the consent of the Finance Minister is required and has been withheld.
17. Proposals involving the alienation either temporary or permanent or of sale, grant or lease of Government property exceeding Rs. 50,000 in value or the abandonment or reduction of revenues exceeding that amount except when such alienation, sale, grant or lease of Government property is in accordance with the rules or with a general scheme already approved by the Council.
18. The annual audit review of the finances of the State and the report of the Public Accounts Committee.
19. Proposals involving any important change of policy or practice.
20. Proposed circulars embodying important changes in the administrative system of the State.
21. Any proposal for the withdrawal of a prosecution by Government against the advice tendered by the Law Department.
22. Proposal for the creation for a period exceeding six months or abolition of any public office, the maximum remuneration of which exceeds 1[Rs. 12,300/-].
23. Proposals involving any important alteration in the conditions of service of the members of any All India Service of the State Service or in the method of recruitment to the Service or post to which appointment is made by the Government.
24. Reports of the Committees of Inquiry appointed by the Government on its own initiative or in pursuance of a resolution passed by the State legislature.
25. Proposals for appointments inconsistent with the recommendations of the public Service Commission.
26. Cases required by the Governor for the Chief Minister to be brought before the Council.
27. Cases which affect or are likely to affect the good government of Scheduled Areas.

28. Cases which affect or are likely to affect the rights and privileges of any Rules, as provided under Article 263.
29. ¹[Proposals to vary or reverse a decision previously taken by the Cabinet].
30. Proposals which adversely affect the operation of the policy laid down by the Central Government.
31. ²[Creation of the post of Chairman, Vice-Chairman, Member or Officer-on-Special Duty or with any other designation the remuneration of which exceeds Rs. 2000/- p.m. in relation to various Commission, Committees, Tribunal etc. for a short or limited period or a fixed tenure and appointment against these posts].
32. ³[Proposal for the issue of notification under section 6 of the Tripura Schedule Castes and Schedule Tribes (Reservation of Vacancies in Services and Posts) Act, 1991].

By order of the Governor

V. P.Singal
Chief Secretary.

-
1. Inserted by the Second Amendment Rules, 1975.
 2. Inserted by the Twenty-fourth Amendment Rules, 1989.
 3. Inserted by the Twenty-seventh Amendment Rules, 1992

APPENDIX**Amendments to the Rules of Executive Business of the Government of the State of Tripura, 1972.**

Amendments	Date of effect.
1. First Amendment Rules, 1972	21.11.1972.
2. Second Amendment Rules, 1975	14.05.1975.
3. Third Amendment Rules, 1976	11.10.1976.
4. Fourth Amendment Rules, 1977	30.09.1977.
5. Fifth Amendment Rules, 1978	19.04.1978.
6. Sixth Amendment Rules, 1978	17.06.1978.
7. Seventh Amendment Rules, 1978	25.11.1978.
8. Eighth Amendment Rules, 1979	12.02.1979.
9. Ninth Amendment Rules, 1979	31.01.1980.
10. Tenth Amendment Rules, 1980	23.04.1980.
11. Eleventh Amendment Rules, 1981	20.05.1981.
12. Twelfth Amendment Rules, 1983	25.05.1983.
13. Thirteenth Amendment Rules, 1984	24.11.1984.
14. Fourteenth Amendment Rules, 1985	11.10.1985.
15. Fifteenth Amendment Rules, 1985	04.01.1986.
16. Sixteenth Amendment Rules, 1986	04.04.1986.
17. Seventeenth Amendment Rules, 1986	20.06.1986.
18. Eighteenth Amendment Rules, 1986	30.07.1986.
19. Nineteenth Amendment Rules, 1986	22.08.1986.
20. Twentieth Amendment Rules, 1987	24.03.1987.
21. Twenty-first Amendment Rules, 1988	04.01.1989.
22. Twenty-second Amendment Rules, 1988	10.01.1989.
23. Twenty-third Amendment Rules, 1989	23.05.1989.
24. Twenty-fourth Amendment Rules, 1989	02.02.1990.
25. Twenty-fifth Amendment Rules, 1990	27.10.1990.
26. Twenty-sixth Amendment Rules, 1991	19.08.1991.
27. Twenty-seventh Amendment Rules, 1992	21.05.1992.
28. Twenty-eighth amendment Rules, 1994	25.10.1994.
29. Twenty-ninth Amendment Rules, 1997	18.08.1997.
30. Thirtieth Amendment Rules, 1997	03.07.1997.
31. Thirty-first Amendment Rules, 1997	18.10.1997.
32. Thirty-two Amendment Rules, 1998	18.06.1998.
33. Thirty-third Amendment Rules,	-----
34. Thirty-fourth Amendment Rules, 1999	01.04.1999.
35. Thirty-fifth Amendment Rules, 2000	26.02.2000.
36. Thirty-sixth Amendment Rules, 2000	10.07.2000.
37. Thirty-seventh Amendment Rules, 2001	09.07.2001.
38. Thirty-eighth Amendment Rules, 2001	19.12.2001.
39. Thirty-ninth Amendment Rules, 2001	24.01.2001.
40. Fortieth Amendment Rules, 2002	31.05.2002.
41. Forty-first Amendment Rules, 2002	04.09.2002.
42. Forty-second Amendment Rules, 2002	08.11.2002.
43. Forty-third Amendment Rules, 2003	12.06.2003.
44. Forty-fourth Amendment Rules, 2003	12.01.2004.

APPENDIX

Amendments	Date of effect.
45. Forty-fifth Amendment Rules, 2004	21.06.2004
46. Forty-sixth Amendment Rules, 2004	01.09.2004
47. Forty-seventh Amendment Rules, 2004	15.12.2004
48. Forty-eighth Amendment Rules, 2004	15.01.2005
49. Forty – ninth Amendment Rules, 2005	28.02.2005
50. Fiftieth Amendment Rules, 2005	04.04.2005
51. Fifty-first Amendment Rules, 2005	29.07.2005
52. Fifty-second Amendment Rules, 2005	29.07.2005
53. Fifty-third Amendment Rules, 2005	18.08.2005
54. Fifty-fourth Amendment Rules, 2005	18.08.2005
55. Fifty-fifth Amendment Rules, 2006	15.06.2006
56. Fifty-sixth Amendment Rules, 2006	05.08.2006
57. Fifty-seventh Amendment Rules, 2008	04.08.2008
58. Fifty-eighth Amendment Rules, 2008	05.09.2008
59. Fifty-ninth Amendment Rules, 2008	17.09.2008
60. Sixtieth Amendment Rules, 2009	20.05.2009
61. Sixty-first Amendment Rules, 2009	13.01.2010
62. Sixty-second Amendment Rules, 2009	13.01.2010
63. Sixty-third Amendment Rules, 2010	11.11.2010
64. Sixty-fourth Amendment Rules, 2010	31.12.2010
65. Sixty-fifth Amendment Rules, 2010	13.01.2011

GOVERNMENT OF TRIPURA
ABSTRACT

Rules of executive Business-Amendment of the Rules of Executive Business of the Government of the State of Tripura, 1972-Notification-order issued.

GA (CONFIDENTIAL AND CABINET) DEPARTMENT

G.O. No.4

Dated, Agartala the 13th January, 2011.

File No. F. 3(2)-GA(CAB)/2000(Vol.I).

Read :- Rules of executive Business adopted vide No. F. 3(2)-CAB/72 dated 14-03-1972 and subsequent amendments.

Order:- The business of the State Government of Tripura is transacted in the Departments as listed in the First Schedule to the Rules of Executive Business. Each Department transacts such business as is allocated to it in the list showing the classification and distribution of business among the Departments of the Secretariat in the same Schedule.

2. As per existing Rules of Executive Business the subject "All matters relating to Tea, Rubber and Coffee plantation" is dealt in Industries & Commerce Department under Sub-heading (A) Industries & Commerce.
3. So far as promotion of coffee and spices are concerned, it would be appropriate to deal with all plantations and production of coffee and spices matters in the Agriculture (Horticulture) Department.
4. For administrative convenience it has been decided to insert the word "Coffee and Spices plantations" under Head "Agriculture Department" sub-heading (B) Horticulture at Sl. No. 11 and under head "Industries & Commerce Department" sub-heading (A) Industries & Commerce in Sl. No. 5 the words "All the matters relating to Tea, Rubber and Coffee plantations" shall be substituted with the words "All the matters relating to Tea and Rubber plantations".
5. To implement the above decision, it is necessary to amend the Rules of Executive Business of the Government of the State of Tripura, 1972.
The following Notification shall be published in the Tripura Gazette.

GOVERNMENT OF TRIPURA
GA (CONFIDENTIAL AND CABINET) DEPARTMENT

No. F. 3(2)-GA(CAB)/2000(Vol.I).

January 13, 2011.

NOTIFICATION

In Exercise of the powers conferred by Clauses (2) and (3) of Article 166 of the Constitution of India, the Governor is pleased to make the following Rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972, namely :-

Short title & commencement	1.(i) These rules may be called the Rules of Executive Business of the Government of the State of Tripura (Sixty Fifth Amendment) Rules, 2010.
	(ii) They shall come into force on and from the date of their publication in the Official Gazette.
Amendment of first schedule	2. In the first Schedule of the Rules of Executive Business of the Govt. of the State of Tripura (hereinafter referred as the Principal Rules) under the head "List showing the classification and distribution of Business between the Departments of the Secretariat":-

Under head - "Agriculture Department" in the sub-head "(B) Horticulture" new Serial number 11 with corresponding title "Coffee and Spices Plantations" shall be inserted.

In the first schedule of the Principal Rules, under head "list showing the classification and distribution of business between the Department the Secretariat" under Head- "Industries & Commerce Department" Sub-heading "A. Industries & Commerce" in serial number 5 the words "the matters relating to Tea, Rubber and Coffee plantations" shall be substituted with the words "All the matters relating to Tea and Rubber plantations".

By order of the Governor,
S. K. Panda
Chief Secretary,
Government of Tripura.

Government of Tripura
Health & Family Welfare Department

No. F. VI(62)-RFL/2010/6992-7010

Dated, Agartala, the 19th January, 2011.

NOTIFICATION

In exercise of the power conferred under section 8 of the Prevention of Food Adulteration Act, 1954, (No.37 of 1954) read with rule 6 of the Prevention of Food Adulteration Rules, 1955, the State Government, hereby appoints Smt. Kalyanee Bargohain, Public Analyst of Regional Food Laboratory, Agartala as Public Analyst for whole of the state of Tripura.

This will take effect from the date of notification.

By order of the Governor,

D. K. Roy
Under Secretary to the
Government of Tripura.

GOVERNMENT OF TRIPURA
ABSTRACT

Rules of Executive Business-Amendment of the Rules of Executive Business of the Government of the State of Tripura, 1972-Notification-order issued.

GA (CONFIDENTIAL AND CABINET) DEPARTMENT

G.O. No. 1
File No. F. 3(2)-GA(CAB)/2000(Vol. II)

Dated, Agartala, the 11th July, 2012.

Read :-- Rules of Executive Business adopted vide No. F. 3(2)-CAB/72 dated 14.03.1972 and subsequent amendments.

Order:-- The business of the State Government of Tripura is transacted in the departments as listed in the First Schedule to the Rules of Executive Business. Each Department transacts such business as is allocated to it in the list showing the classification and distribution of business among the departments of the Secretariat in the same Schedule.

2. As per existing Rules of Executive Business the subject 'Rajya Sainik Board' is dealt with under sub-heading (D) Political heading General Administration Department.

3. For administrative convenience it has been decided to change the nomenclature of the 'Rajya Sainik Board' as Sainik Welfare' under Head General Administration Department sub-heading (D) Political at Sl. No. 2.

4. To implement the above decision, it is necessary to amend the Rules of Executive Business of the Government of the State of Tripura, 1972.

The following Notification shall be published in the Tripura Gazette.

GOVERNMENT OF TRIPURA
GA (CONFIDENTIAL AND CABINET) DEPARTMENT

No.F.3(2)-GA(CAB)/2000(Vol. II)

Dated, Agartala, the 11th July, 2012.

NOTIFICATION

In Exercise of the powers conferred by Clauses (2) and (3) of Article 166 of the Constitution of India, the Governor is pleased to make the following Rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972, namely :-

- | | |
|----------------------------------|---|
| Short title
&
commencement | 1. (i) These rules may be called The Rules of Executive Business of the Government of the State of Tripura (Sixty-sixth Amendment) Rules, 2012. |
| | (ii) They shall come into force on and from the date of their publication in the Official Gazette. |

Amendment
of first
schedule

2. In the first Schedule of the Rules of Executive Business of the Govt. of the State of Tripura (hereinafter referred as the Principal Rules) under the head "List showing the classification and distribution of Business between the Departments of the Secretariat" :-

Under Head General Administration Department in the sub-head (D) Political at SI.No.2 'Rajya Sainik Board' shall be substituted with the words "Sainik Welfare".

By order of the Governor,
S. K. Panda
Chief Secretary,
Government of Tripura.

GOVERNMENT OF TRIPURA
RURAL DEVELOPMENT DEPARTMENT

No.F.8(4)-RD/06(Shadow-I)/1257

Dated, Agartala, the 7th July, 2012.

NOTIFICATION

In exercise of the powers conferred by provision to Article 309 of the Constitution, the Governor of Tripura is pleased to make the following Rules regulating the method of recruitment to the post of Senior Computer Assistant under Rural Development Department, Government of Tripura namely :-

1. Short title and Commencement :-
 - a) These rules may be called the Recruitment Rules for the post of Senior Computer Assistant under Rural Development Department.
 - b) They shall come into force on the date of their publication in the Official Gazette.
2. The name of the post(s) is/ are specified in Serial-1 of the Schedule annexed hereto.
3. Number, Classification and Scale of Pay :-

The number of the said post, its classification and the scale of pay attached thereto be as specified in Serial- 2 to 4 of the Schedule annexed hereto.
4. Method of recruitment, age limit, qualifications, etc :-

The method of recruitment to the said post, age limits, qualification and other matter relating to the post shall be as specified in Serial 5 to 13 of the Schedule annexed hereto.
5. Disqualification :-

No person,

 - (a) Who has entered into or contracted a marriage with a person having spouse living ; or
 - (b) Who, having a spouse living has entered into or contracted a marriage with a person, shall be eligible for appointment to the said post.

GOVERNMENT OF TRIPURA
GA (CONFIDENTIAL & CABINET) DEPARTMENT

No.F.3(1)-GA(CAB)/2000 (Vol.I)

December 26, 2014.

NOTIFICATION

In exercise of the powers conferred by Clauses (2) and (3) of Article 166 of the Constitution of India, the Governor is pleased to make the following rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972, namely :-

Short title & Commencement

1. (i) These rules may be called the Rules of Executive Business of the Government of the State of Tripura (Sixty-seventh Amendment), 2014.

(ii) They shall come into force on and from the date of their publication in the official Gazette.

2. In the First Schedule to the Rules of Executive Business under the head "List showing the classification and distribution of business between the departments of the Secretariat".

Amendment of the first Schedule

(i) In the entry No. 26 the words "& OBC" shall be omitted and the following separate entry shall be inserted, namely :-

28. Welfare of OBC Department.

3. In the Second Schedule to the Rules of Executive Business under Head "Welfare of OBC Department" the following subjects shall be added :-

Amendment of the Second Schedule

" i) Welfare of Other Backward Classes.

ii) Social security measures for the OBC population.

iii) OBC Welfare Corporation/projects.

iv) Removal of untouchability, beggary and other social disabilities of the OBC population.

v) Establishment of budget and accounts matters".

By order of the Governor

Sd/
(G. Kameswara Rao)
Chief Secretary,
Government of Tripura

G. Kameswara Rao

**'GOVERNMENT OF TRIPURA
GA (CONFIDENTIAL & CABINET) DEPARTMENT**

No.F.3(2)-GA(CAB)/2000 (Vol.I)

August 05, 2015.

NOTIFICATION

In exercise of the powers conferred by Clauses (2) and (3) of Article 156 of the Constitution of India, the Governor is pleased to make the following rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972, namely :-

Short title & commencement-

- I. These rules may be called the Rules of Executive Business of the Government of the State of Tripura (Sixty-eighth Amendment), 2015.
- II. They shall come into force on and from the date of their publication in the official Gazette.

Amendment of the first schedule-

- (i) In the First Schedule to the Rules of Executive Business under the head "List showing the classification and distribution of business between the departments of the Secretariat" following items may be inserted-

- a. "Development & Protection of Children" shall be inserted in the list of the business.

- (ii) In List showing the classification and distribution of business between the departments of the Secretariat under Head "Social Welfare & Social Welfare Department", shall be in the following order-

1. Development & Protection of Children.
2. Social Education including literacy drive and adult education.
3. Women's Programme.
4. State Social Welfare Advisory Board.
5. Protective Homes.

Tripura Gazette, Extraordinary Issue, September 11, 2015 A. D.

6. Welfare of Aged, and infirm women and children and physically and mentally handicapped.
7. Voluntary Welfare Organizations – Field counseling and financial assistance.
8. Social Security measures, and,
9. Establishment, budget and accounts matters.

By order of the Governor

Sd/

(Y. P. Singh)

Chief Secretary,
Government of Tripura

Extraordinary Issue, March 03, 2016 A. D.

GOVERNMENT OF TRIPURA
GA (CONFIDENTIAL AND CABINET) DEPARTMENT

No. F.3(1)-GA(GAD)/2016 (Vol III)

Dated, Agartala, the 27th February, 2016.

NOTIFICATION

In exercise of the powers conferred by clauses (2) and (3) of Article 166 of the Constitution of India, the Government is pleased to make the following rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972,

namely :-

Short title &
Commencement

1. (i) These rules may be called the Rules of Executive Business of the Government of the State of Tripura (Sixty-ninth Amendment), 2016.

(ii) They shall come into force on and from the date of their publication in the official Gazette.

Amendment of
First Schedule

2. In the First Schedule to the Rules of Executive Business under the head "List showing the classification and distribution of business between the departments of the Secretariat".

(i) In the entry No. 6 under "Science, Technology & Environment Department" the words 'New and renewable source of Energy' will be substituted as 'new and renewable sources of Energy excluding Solar Power'

(ii) In the entry No. 5 under Power Department the word 'Electrical Projects including Hydro-electrical, Thermal etc. Projects-construction, operation and maintenance' will be substituted as 'electrical Projects including Hydro - electrical, Thermal, Solar etc. Projects -construction, operation and maintenance'.

By order of the Governor,
Y.P. Singh
Chief Secretary,
Government of Tripura

GOVERNMENT OF TRIPURA

ABSTRACT

Rules of Executive Business-Amendment of the Rules of Executive Business of the Government of the State of Tripura, 1972-Notification order issued.

GA(CONFIDENTIAL AND CABINET) DEPARTMENT

GO.NO.16

February 17,2016.

File No.F.3(2)-CAB/72(P-VIII)

Read:- Rules of Executive Business adopted vide No.F.3(2)-CAB/72 dated 14.03.1972 and subsequent amendments.

Order:- The business of the State Government of Tripura is transacted in the department as listed in the First Schedule to the Rules of Executive Business. Each Department transacts such business as is allocated to it in the list showing the classification and distribution of business among the departments of the Secretariat in the same schedule.

2. As per existing provision in the Rules of Executive Business of Tripura, the Department of Education (School) has been included in Serial number 4(a) of first Schedule as one of the Departments under Education Department. The Department of Education(School) relates to following lists of business:

1. School Education(omitted)
2. Under Graduate teachers training and training institutions.
3. Audio -visual education.
4. Sanskrit, Hindi and Maktab institutions.
5. Grant-in-aid for educational institutions.
6. Vocational guidance and counseling in schools.
7. Text books.
8. Trusts and charitable endowment for educational purpose.
9. Establishment, budget and accounts matters.
10. National Commission for Linguistic Minorities.
11. Language and linguistic problem.
12. The Tripura Official Language Act, 1964.

For administrative convenience, it has been decided that after amending the relevant provision of Rules of Executive Business the following subjects may be included.

The order of list of business may be inserted as per following serial:-

(A) School Education

(A.1) Secondary Education

1. Programmes and activities pertaining to education for classes IX to XII
2. Graduates/Asstt. Teacher (posted in High and Higher Secondary Schools), Post Graduate Teachers, Teachers' training and Training Institutions.
3. Audio-visual education.
4. Sanskrit, Hindi and Maktab/Madrassa Institutions.
5. Grant-in-aid for educational institutions.
6. Vocational guidance and counseling in schools.
7. Trusts and charitable endowment for educational purpose.
8. Printing, supply and issues related to Textbooks.
9. Establishment, Budget and accounts matters.
10. National Commission for linguistic Minorities.
11. Language and linguistic problem.
12. The Tripura Official Language Act, 1964.
13. State Literacy Mission.

(A.2) Elementary Education

1. Programmes and activities pertaining to education for pre -primary and from classes I to VIII.
2. Under Graduate/Asstt. Teacher (Primary), Graduate Teacher/Asstt. Teacher (posted in senior Basic Schools) and Graduate Teachers/ Asstt. Teacher of S.B. School attached to High and H.S. School, Kok Borok Teachers, Teachers' training and Training Institutions.

3. Audio-visual education.
4. Sanskrit, Hindi and Maktab/Madrassa Institutions.
5. Execution of Mid-Day-Meal Programme.
6. Printing, supply and issues related to Textbooks.
7. Trusts and charitable endowment for educational purpose.
8. Establishment, Budget and accounts matters.

To implement the above decision, it is necessary to amend the Rules of Executive Business of the Government of the State of Tripura, 1972.

The following Notification shall be published in the Tripura Gazette.

By Order of the Governor

Y.P. Singh
Chief Secretary,
Government of Tripura.

GOVERNMENT OF TRIPURA
GA(CONFIDENTIAL & CABINET) DEPARTMENT

No.F.3(2)-CAB/72 (P-VIII)

Dated Agartala, 18th February 2016.

NOTIFICATION

In exercise of the powers conferred by Clauses (2) and (3) of Article 166 of the Constitution of India, the Governor is pleased to make the following rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972, namely:-

1. (i) These rules may be called the Rules of Executive Business of the Government of the State of Tripura (Seventieth Amendment, 2016).

(ii) They shall come into force on and from the date of their publication in the official Gazette.

2. In the First Schedule to the Rules of Executive Business under the head "List showing the classification and distribution of business between the departments of the Secretariat" under the head "Education Department," following subjects shall be inserted =

(A) School Education

(A.1) Secondary Education

- 1) Programmes and activities pertaining to education for classes IX to XII
- 2) Gradutes/Asstt. Teacher(posted in High and Higher Secondary Schools), post Graduate Teachers, Teachers' training and Training Institutions.
- 3) Audio-visual education.
- 4) Sanskrit,Hindi and Maktab/Madrassa Institutions.
- 5) Grant-in-aid for educational institutions.
- 6) Vocational guidance and counseling in schools.
- 7) Trusts and charitable endowment for educational purpose.
- 8) Printing,Supply and issues related to Textbooks.
- 9) Establishment, Budget and accounts matters.
- 10) National Commission for linguistic Minorities.
- 11) Language and linguistic problem.
- 12) The Tripura Official Language Act, 1964
- 13) State Literacy Mission.

(A.2) Elementary Education

1. Programmes and activities pertaining to education for pre-primary and from classes I to VIII.
2. Under Graduate/Asstt. Teacher (Primary), Graduate Teacher/Asstt. Teacher(posted in Senior Basic Schools) and Graduate Teachers/Asstt. Teachers of S.B School attached to High and H.S School, Kok Borok Teachers, Teachers' training and Training Institutions.
3. Audio-visual education.
4. Sanskrit,Hindi and Maktab/Madrassa Institutions.
5. Execution of Mid-Day-Meal Programme.
6. Printing, supply and issues related to Textbooks.
7. Trusts and charitable endowment for educational purpose.
8. Establishment, Budget and accounts matters.

By order of the Governor

(Y.P. Singh)
Chief Secretary,
Government of Tripura

TRIPURA GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Saturday, March 10, 2018 A. D., Phalguna 19, 1939 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
GA(CONFIDENTIAL AND CABINET) DEPARTMENT

F.3(1)-GA(CAB)/2018

March 10th, 2018.

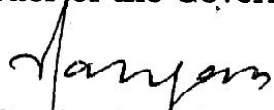
NOTIFICATION

In pursuance of the provisions of Rule - 5 of the Rules of Executive Business of the Government of the State of Tripura, the Governor of Tripura has on the advice of the Chief Minister been pleased to allocate with immediate effect to the Ministers, the business of the Government by assigning to the charge of each Minister the Departments mentioned against each name:-

Sl No.	NAME & DESIGNATION	DEPARTMENTS
1	2	3
1	Shri Biplab Kumar Deb, Chief Minister	Home, PWD (excluding DWS), Industry & Commerce (excluding IT), UDD, General Administration Department, Labour, Information & Cultural Affairs, All Policies and any other Department(s) which are not allocated to any Minister.
2	Shri Jishnu Debbarma, Deputy Chief Minister	Power, RD (including Panchayat), Finance, Planning and Coordination (including Statistics).
3.	Shri Narendra Chandra Debbarma, Cabinet Minister	Revenue, Fisheries.

4	Shri Ratan Lal Nath, Cabinet Minister	Education(Higher), Education(School), Law (including Parliamentary Affairs), Welfare of Others Backward Communities, Welfare of Minorities.
5.	Shri Sudip Roy Barman, Cabinet Minister	Health & Family Welfare, Science, Technology & Environment, Industry & Commerce (IT), PWD (DWS).
6.	Shri Pranajit Singha Roy, Cabinet Minister	Agriculture, Transport, Tourism.
7	Shri Manoj Kanti Deb, Cabinet Minister	Youth Affairs & Sports Food, Civil Supplies & Consumer Affairs.
8	Shri Mevar Kr Jamatia, Cabinet Minister	Tribal Welfare, Forest.
9.	Smt. Santana Chakma, Cabinet Minister	Social Welfare & Social Education, Animal Resource Development.

By order of the Governor,


(Sanjeev Ranjan)
Chief Secretary,
Government of Tripura

TRIPURA



GAZETTE

Published by Authority

Agartala, Saturday, August 25, 2018 A. D. Bhadra 3, 1940 S. E.

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PART—IB--Educational Notices.....Nil	PART—V— Acts of the Parliament of India assented to by the President and Ordinance promulgated by the President.....Nil
PART—IC--Awards by the Industrial Tribunal and Concerned Price Index.....Nil	PART—VI— Bills introduced in the Parliament of India, Report of Select Committees presented to Parliament; and Bills published before introduction in Parliament.....Nil
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GOVERNMENT OF TRIPURA
ABSTRACT

Rules of Executive Business - Amendment of the Rules of Executive Business of the Government of the State of Tripura, 1972- Notification-order issued.

GA (CONFIDENTIAL AND CABINET) DEPARTMENT

G. O. No. 02

August, 03, 2018.

Fill No. F. 3(2)-GA(CAB)/2000 (Vol. II)

Read :- Rules of Executive Business adopted vide No. F. 3(2)-CAB/72 dated 14.03.1972 and subsequent amendments.

Order :- The business of the State Government of Tripura is transacted in the departments as listed in the First Schedule to the Rules of Executive Business. Each Department transacts such business as is allocated to it in the list showing the classification and distribution of business among the departments of the Secretariat in the same schedule.

2. As per existing provision in the Rules of Executive Business of Tripura, Agriculture Department has been included in Sl. No. 1 of first Schedule as one of the Departments under head Agriculture Department Sub-head (a) Agriculture (b) Horticulture.

3. As per existing provision in the Rules of Executive Business of Tripura, the Department of Agriculture has been included at Sl. No. 1 of the first Schedule as one of the Departments. For administrative convenience and smooth functioning of the Department, it has been decided that "Agriculture Department" may be renamed as "Department of Agriculture and Farmers Welfare".

4. To implement the above decision, it is necessary to amend the Rules of Executive Business of the Government of the State of Tripura, 1972.

5. The following Notification shall be published in the Tripura Gazette.

By Order of the Governor,

Sanjeev Ranjan
Chief Secretary,
Government of Tripura.

GOVERNMENT OF TRIPURA
GA (CONFIDENTIAL AND CABINET) DEPARTMENT

No. F. 3(2)-GA (CAB)/2000 (Vol.II)

Dated, Agartala, the 10th August, 2018.

NOTIFICATION

In exercise of the powers conferred by Clauses (2) and (3) of Article 166 of the Constitution of India, the Governor is pleased to make the following rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972, namely :-

Short title & Commencement	1. (i) These rules may be called the Rules of Executive Business of the Government of the State of Tripura (Seventy-second Amendment), 2018 ; (ii) They shall come into force on and from the date of their publication in the official Gazette.
Amendment of First Schedule	2. In the First Schedule of the Rules of Executive Business under the heading "List showing the classification and distribution of business between the departments of the Secretariat" under the head "Agriculture Department" at Sl. No. 1 shall now be read as 1. "Department of Agriculture and Farmers Welfare"

By Order of the Governor,

Sanjeev Ranjan
Chief Secretary,
Government of Tripura.

TRIPURA**GAZETTE****Published by Authority****Agartala, Saturday, August 25, 2018 A. D. Bhadra 3, 1940 S. E.****CONTENTS**

PART— I— Orders and notifications by the Government of Tripura, the high Court, Government Treasury etc,235-236	PART— III-A— Ordinances promulgated by the Governor of Tripura under the Constitution of India.....Nil
PART—IA—Orders and Notifications by the Government of India, Statutory Notifications of the Election Commission of India and other Election Notifications published for General Information, orders and Notifications which have originally been published in the "Gazette of India" are only re-published.....Nil	PART— IV— Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly ; and Bills published before introduction in that Assembly.....Nil
PART—IB—Educational Notices.....Nil	PART—V— Acts of the Parliament of India assented to by the President and Ordinance promulgated by the President.....Nil
PART—IC—Awards by the Industrial Tribunal and Concerned Price Index.....Nil	PART—VI— Bills introduced in the Parliament of India, Report of Select Committees presented to Parliament; and Bills published before introduction in Parliament.....Nil
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**GOVERNMENT OF TRIPURA
ABSTRACT**

Rules of Executive Business - Amendment of the Rules of Executive Business of the Government of the State of Tripura, 1972- Notification-order issued.

GA (CONFIDENTIAL AND CABINET) DEPARTMENT

G. O. No. 02

August, 03, 2018.

Fill No. F. 3(2)-GA(CAB)/2000 (Vol. II)

Read :- Rules of Executive Business adopted vide No. F. 3(2)-CAB/72 dated 14.03.1972 and subsequent amendments.

Order :- The business of the State Government of Tripura is transacted in the departments as listed in the First Schedule to the Rules of Executive Business. Each Department transacts such business as is allocated to it in the list showing the classification and distribution of business among the departments of the Secretariat in the same schedule.

2. As per existing provision in the Rules of Executive Business of Tripura, Agriculture Department has been included in Sl. No. 1 of first Schedule as one of the Departments under head Agriculture Department Sub-head (a) Agriculture (b) Horticulture.

3. As per existing provision in the Rules of Executive Business of Tripura, the Department of Agriculture has been included at Sl. No. 1 of the first Schedule as one of the Departments. For administrative convenience and smooth functioning of the Department, it has been decided that "Agriculture Department" may be renamed as "Department of Agriculture and Farmers Welfare".

4. To implement the above decision, it is necessary to amend the Rules of Executive Business of the Government of the State of Tripura, 1972.

5. The following Notification shall be published in the Tripura Gazette.

By Order of the Governor,

Sanjeev Ranjan
Chief Secretary,
Government of Tripura.

GOVERNMENT OF TRIPURA
GA (CONFIDENTIAL AND CABINET) DEPARTMENT

No. F. 3(2)-GA (CAB)/2000 (Vol.II)

Dated, Agartala, the 10th August, 2018.

NOTIFICATION

In exercise of the powers conferred by Clauses (2) and (3) of Article 166 of the Constitution of India, the Governor is pleased to make the following rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972, namely :-

Short title
&
Commencement

1. (i) These rules may be called the Rules of Executive Business of the Government of the State of Tripura (Seventy-second Amendment), 2018 ;

(ii) They shall come into force on and from the date of their publication in the official Gazette.

Amendment of
First Schedule

2. In the First Schedule of the Rules of Executive Business under the heading "List showing the classification and distribution of business between the departments of the Secretariat" under the head "Agriculture Department" at Sl. No. 1 shall now be read as 1. "Department of Agriculture and Farmers Welfare"

By Order of the Governor,

Sanjeev Ranjan
Chief Secretary,
Government of Tripura.

TRIPURA



GAZETTE

*Published by Authority***EXTRAORDINARY ISSUE**

 Agartala, Friday, August 13, 2021 A. D., Sravana 22, 1943 S. E.

 PART--I-- Orders and Notifications by the Government of Tripura,
 The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
GA (CONFIDENTIAL & CABINET) DEPARTMENT

No.F.3(2)-GA(CAB)/2000(Vol-II)

Dated, Agartala, the 10th August, 2021.


NOTIFICATION

In exercise of the powers conferred by Clauses (2) and (3) of Article 166 of the Constitution of India, the Governor is pleased to make the following rules further to amend the Rules of Executive Business of the Government of the State of Tripura, 1972, namely :-

- | | |
|----------------------------------|---|
| Short title
&
Commencement | 1. (i) These rules may be called the Rules of Executive Business of the Government of the State of Tripura (Seventy-fifth Amendment), 2021;

(ii) They shall come into force on and from the date of their publication in the official Gazette. |
| Amendment of
First schedule | 2. In the First Schedule of the Rules of Executive Business under the heading "List showing the classification and distribution of business between the departments of the Secretariat" under the main head "14. Industries & Commerce Department sub-head [(A) Industries & Commerce]" at Sl. No. 32 a new entry shall be added as follows : |
- 32. All coordination matters related with the Bangladesh**

By Order of the Governor,


 Kumar Alok
 Chief Secretary
 Government of Tripura

TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Friday, August 13, 2021 A. D., Sravana 22, 1943 S. E.

**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

GOVERNMENT OF TRIPURA

ABSTRACT

Rules of Executive Business - Amendment of the Rules of Executive Business of the Government of the State of Tripura, 1972 - Notification - order issued.

GA (CONFIDENTIAL AND CABINET) DEPARTMENT

G.O. No. 01

August 10, 2021.

File No. F. 3(2)-GA (CAB)/2000(Vol-II)

Read :- Rules of Executive Business adopted vide No.F.3(2)-CAB/72 dated 14.03.1972 and subsequent amendments.

Order :- The business of the State Government of Tripura is transacted in the departments as listed in the First Schedule to the Rules of Executive Business. Each Department transacts such business as is allocated to it in the list showing the classification and distribution of business among the departments of the Secretariat in the same schedule.

2. As per existing provision in the First Schedule of the Rules of Executive Business, the list of business under head Industries & Commerce Department sub-head (A) Industries & Commerce are as follows :

1. Large, Medium and Small Scale Industries.
2. Development of Industries including Industrial Research.
3. Promotion of Technical Education and arrangement of Technical Training related to Industries.
4. Administration of all Technical Institutions under the control of Industries Department.
5. All the matters relating to Tea and Rubber Plantations.
6. All matters relating to Mines and Minerals.
7. Sericulture - Central Silk Board.
8. Khadi & Village Industries - Khadi & Village Industries Board & Commission.
9. Handloom - All India Handloom Board.
10. Handicrafts - All India Handicrafts Board.
11. Trade and Commerce within the State, production, supply and distribution of manufactured goods and products of large scale and small scale industries.

12. Marketing and Emporia.
13. Industrial Estates.
14. Industrial Survey.
15. Rural Industrial Projects.
16. Industrial and Financial assistance to Industries.
17. Government owned industrial concerns.
18. Registration of firms.
19. Industrial Institutes.
20. Geology.
21. Bee- Keeping.
22. Craftsman Training Scheme.
23. Grant of loans and subsidies for Industrial Enterprises.
24. Mines, Minerals and Industrial Corporation.
25. Establishment, budget and accounts matters.
26. All matters relating to promotion of exports.
27. Brick Kilns.
28. Export Trade Control.
29. Omitted.
30. Matters relating to processing of Bamboo as well as overall co-ordination for Bamboo.
31. Hotel Projects.

3. For administrative convenience and smooth functioning of the Department, it has been decided that a new function may be inserted in list of business under sub-heading [(A) Industries & Commerce] of the main heading "14. Industries & Commerce Department".

32. All coordination matters related with the Bangladesh.

4. To implement the above decision, it is necessary to amend the Rules of Executive Business of the Government of the State of Tripura, 1972.

5. The following Notification shall be published in the Tripura Gazette.

By Order of the Governor



(Kumar)

Chief Secretary

Government of Tripura